

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 687 /2023

IN THE MATTER OF :

“IN RE: AIR QUALITY INDEX IN VARIOUS CITIES”

RESPONSE ON BEHALF OF STATE OF HIMACHAL PRADESH IN COMPLIANCE OF ORDERS DATED 19.02.2024 and 03.5.2024 PASSED IN THE ABOVE CAPTIONED MATTER

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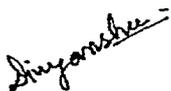
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Date: 12.08.2024

Place : Shimla


Satpal Dhiman
Additional Secretary (Env. Sci. Tech. & CC)
Addl. Secretary
(Env., Science & Technology)
to the Government of HP
Shimla-171002

..... Through


Divyanshu Kumar Srivastava (D/1383/2015)
48, Lawyers Chamber, Supreme Court of India
9711872319.

RECEIVED

National Green Tribunal
Principal Bench, New Delhi

RECEIVED
Department of Environment, Science & Technology
to the Government of HP
Shimla-171002

- 1 -

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 687 /2023

IN THE MATTER OF:

“IN RE: AIR QUALITY INDEX IN VARIOUS CITIES”

**RESPONSE ON BEHALF OF STATE OF HIMACHAL PRADESH IN
COMPLIANCE OF ORDERS DATED 19.02.2024 and 3.5.2024 PASSED IN
THE ABOVE CAPTIONED MATTER**

MAY IT PLEASE YOUR LORDSHIPS:-

1. That the present case has been registered in suo-moto exercise of powers on the basis of the Air Quality Bulletins of CPCB posted on their website in respect of Air Quality Index (AQI) for different cities from 20.10.2023 to 01.11.2023. The said reports show that there are various cities where the air quality index has dipped to “very poor” or even to “severe” stage, wherein among the list of cities is Baddi from the State of Himachal Pradesh with alleged poor air quality.

2. That the matter came up for hearing on 19.02.2024 wherein following directions have been passed by this Hon'ble Tribunal:

“.....All the cities (53) should disclose contribution by each polluting source in terms of identified pollutant (PM10/PM2.5) as per source apportionment and progressive reduction on account of measures taken.....”.



**Add. Secretary
(Env., Science & Technology)
to the Government of HP
Shimla-171002**

ATTESTED


**Executive Magistrate
H.P. Sectt., Shimla**

3. That the matter was again listed on 03-5-2024 wherein Hon'ble Tribunal passed the following directions:-

".....We also direct that States of Gujarat, Himachal Pradesh, Bihar and Maharashtra to file their response in compliance of order dated 19.02.2024....."

4. That in compliance to the aforementioned directions it is submitted that the work of carrying out Source Apportionment Study was awarded to IIT Kanpur on dated 4.06.2019 for Non-attainment Town Baddi. IIT Kanpur submitted and presented their final report dated 20.07.2023 to the answering Respondent State.

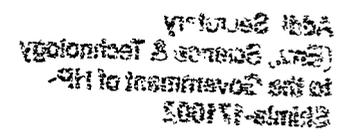
As per the Source Apportionment study of Non-Attainment Town Baddi, based on the PMF (Positive Matrix Factorization; USEPA's PMF5.0) modeling results and their critical analyses, the following inferences and insights are drawn to establish quantified source-receptor impacts and to pave the path for the preparation of an action plan. The important inferences are:

- The relative sources contributions of PM 10 and PM 2.5 in ambient air quality are generally the same. The sources (% contribution given in parenthesis for PM 10 – PM 2.5 to the ambient air levels) include secondary inorganic aerosol (SIA) (13–14%), industrial and combustion (21 –22%), soil and road dust (24 –17%), MSW burning (8 – 8%), vehicles (12 – 15%), and biomass burning (14 –17%).
- The most consistent sources of PM 10 and PM 2.5 are vehicles, soil and road dust and industrial emissions. On average, the other sources may contribute more (or less), but their contributions vary from day


Adul. Secretary
(Env., Science & Technology)
to the Government of HP
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Executive Magistrate
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H.P. Sectt., Shimla

to day. The most variable source was MSW burning, followed by SIA. Biomass burning was consistent in PM 2.5, but it was not true for PM10.

- Soil and road dust contribute 24% in PM10 and 17% in PM2.5, showing high variability in the city, which indicates that the road condition in the city is not up to the mark. It indicates that most parts of roads and kerb-sides were poorly maintained.
5. That the Air Quality Monitoring Committee (AQMC) was also notified on 17.11.2018 by Government of HP comprising of Director, Environment, Director, Transport, Director, Industries, Director, Urban Development, Director, Agriculture and Member Secretary, State Pollution Control Board and this committee was to function under overall supervision and coordination of Principal Secretary, Environment and further supervised by Chief Secretary. Further the City Level Implementation Committee for all towns were also notified with Deputy Commissioner/ District Magistrate, as Chairman on 7-3-2019. A true copy of the notification dated 17.11.2018 is annexed herewith as **Annexure-A**. A true copy of the notification dated 7-3-2019 is annexed herewith as **Annexure-B**
 6. That the AQMC conducted three meetings and the Action Plans for all above towns were prepared and submitted to the CPCB by the State Government on 31.12.2018. The action plan for control of air pollution in Non-Attainment Town Baddi was approved by the CPCB on 12.2.2019 and further submitted to the Hon'ble NGT. A true copy of Action Plan is annexed herewith as **Annexure-C**. A true copy of the


 Addl. Secretary
 (Env., Science & Technology)
 to the Government of HP
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 H.P. Sectt., Shimla

REGIONAL OFFICE
 AIR POLLUTION CONTROL BOARD
 Shimla

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order dated 8-10-2018 passed by this Hon'ble Tribunal in OA No. 681/2018 is annexed herewith as **Annexure-D**.

7. Further, since FY 2021-22 Non-Attainment Town Baddi has received National Clean Air Programme (NCAP) funds upto 3.12 crore out of which about 2.6 crore has been utilized. Thus overall utilization of funds is as about 82%. Out of the total funds received about 48% is being utilized for the construction of pucca roads providing and laying of Interlocking paver, repair and maintenance of roads etc. in order to address the soil and road dust emission as highlighted in Source Apportionment Study.

8. That due to the continuous efforts, implementation of action plans and utilization of NCAP funds, the air quality of Baddi has increased significantly

Progressive Reduction of PM₁₀ taking 2017-18 as base year

Sr. No.	Year	Annual data of PM ₁₀ µg/m ³	Remarks
1	2017-18	168.26	
2	2018-19	166.1	
3	2019-20	133.6	
4	2020-21	121.7	
5	2021-22	129	
6	2022-23	142	
7	2023-24	88.47	47.42 % decrease from FY 2017-18

[Signature]
Add. Secretary
(Env., Science & Technology)
to the Government of HP
Shimla-171002

ATTESTED
[Signature]
Executive Magistrate
H.P. Sectt., Shimla

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- 9. That a detailed report dated 9-8-2024 received from the HP State Pollution Control Board is annexed as **Annexure-E** which may be read as part and parcel of response of the State Govt.
- 10. That the above mentioned report on behalf of State of HP may kindly be taken on record.

Date: 12.08.2024

Place :Shimla

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(Satpal Dhiman)
 Additional Secretary (Eny. Sci. Tech. & CC)
 (Env., Science & Technology)
 to the Government of HP
 Shimla-171002

Through

Divyanshu

Divyanshu Kumar Srivastava (D/1383/2015)
 48, Lawyers Chamber, Supreme Court of India
 9711872319 Dksrivastaya0511@gmail.com

ATTESTED
[Signature]
 Executive Megistrate
 H.P. Sectt., Shimla

12-08-2024
 12.08.2024
 12.08.2024

12-08-2024
 (Eny. Sci. Tech. & CC)
 to the Government of HP
 Shimla-171002

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 687 /2023

IN THE MATTER OF:

“IN RE: AIR QUALITY INDEX IN VARIOUS CITIES”

AFFIDAVIT

I, Satpal Dhiman S/o Late Shri Nand Lal aged 53 years, at present working as Additional Secretary (Env.Sci.Tech.&CC) to the Govt. of HP, do hereby solemnly affirm and declare on oath as under :-

1. That the accompanying reply to the Original Application has been drafted at my instance and under my instructions.
2. That the contents of reply paras 1-10 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on 12th day of August, 2024.

Wim
DEPONENT
Addl. Secretary
(Env., Science & Technology)
to the Government of HP
Shimla-171002

Wim
DEPONENT

Addl. Secretary
(Env., Science & Technology)
to the Government of HP
Shimla-171002

ATTESTED

A
Executive Magistrate
H.P. Sectt., Shimla

27/8
Declared before me on 12th day of August
2024 on oath (Solemnly Affixation)
by Shri Satpal Dhiman Addl. Secy (Env. Sci. Tech. & CC)
who is personally known to the or who
has been identified by Sh _____
who is personally known to me.

A
Executive Magistrate
H.P. Sectt., Shimla

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E(3)-22/2018

Dated: Shimla-2, 17.11.2018

NOTIFICATION

In compliance to the order passed by the Hon'ble National Green Tribunal, Principal Bench at Delhi on 08-10-2018 in the matter of Original Application No. 681 of 2018, the Governor, Himachal Pradesh is pleased to constitute the Air Quality Monitoring Committee (AQMC) related to air pollution in non attainment cities which do not meet the National Ambient Air Quality Standards. The Committee shall comprise of the following officers:-

1. Director, Transport, HP Shimla
2. Director, Industries, HP Shimla
3. Director, Urban Development, HP Shimla
4. Member Secretary, State Pollution Control Board, Shimla (convener)
5. Director, Agriculture, HP Shimla
6. Director, Environment, Science & Technology, HP, Shimla

The Terms of reference of the Air Quality Monitoring Committee

1. The Air Quality Monitoring Committee (AQMC) shall prepare an action plan within two months aimed at bringing the standards of air quality as per prescribed norms within six months from date of finalization of the action plan of the seven non-attainment cities of the HP State i.e. Baddi, Damtal, Kala Amb, Nalagarh, Poanta Sahib, Parwanoo and Sunder Nagar.
2. The Action Plan shall have the following components:-
 - a) The Action Plans may take into account the Graded Response Action Plan (GRAP), the Comprehensive Action Plan (CAP) and the action plan prepared by CPCB as well as all other relevant factors. The Action Plan shall be forwarded to the CPCB by 31.12.2018.
 - b) The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc.

Attested

 Section Officer (Env. S&T)
 H.P. Sectt. Shimla - 2

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17/11/18

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- c) The action plan shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.
- d) The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.
- e) The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas.

Depending upon assessed carrying capacity and source apportionment, the authorities concerned may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.

By order

(R.D. Dhiman)

Addl. Chief Secretary (Env. Sci., & Tech.) to the
Government of Himachal Pradesh

Dated: Shimla-2 17.11.2018.

Endsts. No. STE-E(3)-6/2016

Copy forwarded to the following for information & necessary action:-

1. The Director, Transport, HP Shimla.
2. The Director, Industries, HP Shimla.
3. The Director, Urban Development, HP Shimla.
4. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
5. The Member Secretary, State Pollution Control Board, Shimla.
6. The Director, Agriculture, HP Shimla.
7. The Director, Environment, HP Shimla.

A. Chelak
Section Officer (Env. Sci. & Tech.)
H.P. Sect Shimla - 2

J
17/11/18
Joint Secretary (Env. Sci., & Tech.) to the
Government of Himachal Pradesh.

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E(3)-22/2018-loose

Dated: Shimla-2, 07.03.2019.

NOTIFICATION

In compliance to the order passed by the Hon'ble National Green Tribunal, Principal Bench at Delhi on 08-10-2018 in the matter of Original Application No. 681 of 2018, the Governor, Himachal Pradesh is pleased to constitute the committee (s) for the implementation of action plan for the control of air pollution in the respective seven non-attainment cities as per details below:

1. Baddi- Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Solan	Chairman
2.	Superintendent of Police, Baddi	Member
3.	CEO, BBND, Baddi	Member
4.	Sub Divisional Magistrate, Nalagarh	Member
5.	Regional Transport Officer, Nalagarh	Member
6.	Executive Engineer, HPPWD, Nalagarh	Member
7.	Dy. Director, DIC Baddi	Member
8.	DFO, Forest Department, Nalagarh	Member
9.	Deputy Director, Deptt of Agriculture, Solan	Member
10.	Executive Officer, Municipal Council, Baddi	Member
11.	Regional Officer, HP State Pollution Control Board, Baddi	Member Secretary

2. Nalagarh- Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Solan	Chairman
2.	Superintendent of Police, Baddi	Member
3.	CEO, BBND, Baddi	Member
4.	Sub Divisional Magistrate, Nalagarh	Member
5.	Regional Transport Officer, Nalagarh	Member
6.	Executive Engineer, HPPWD, Nalagarh	Member
7.	Member Secretary, SWCA, Nalagarh	Member
8.	Dy. Director, DIC Baddi	Member
9.	DFO, Forest Department, Nalagarh	Member
10.	Deputy Director, Deptt of Agriculture, Solan	Member
11.	Executive Officer, Municipal Council, Baddi	Member
12.	Regional Officer, HP State Pollution Control Board, Baddi	Member Secretary

Attested
Per
Section Officer (Env. S&T)
H.P. Sect Shimla-2 *

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3. Parwanoo- Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Solan	Chairman
2.	Superintendent of Police, Baddi	Member
3.	Regional Transport Officer, Solan	Member
4.	Executive Engineer, HPPWD, Kasuli	Member
5.	Member Secretary, SWCA, Parwanoo	Member
6.	DFO, Forest Department, Solan	Member
7.	Deputy Director, Deptt of Agriculture, Solan	Member
8.	Executive Officer, Municipal Council, Parwanoo	Member
9.	President/Secretary (Nominee) Indl. Association Parwanoo	Member
10.	Regional Officer, HP State Pollution Control Board, Parwanoo	Member Secretary

4. Paonta Sahib- Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Sirmour	Chairman
2.	Superintendent of Police, Sirmour	Member
3.	Regional Transport Officer, Sirmour	Member
4.	Executive Engineer, HPPWD, Nahan	Member
5.	Member Secretary, SWCA, Poanta Sahib	Member
6.	DFO, Forest Department, Poanta Sahib	Member
7.	Deputy Director, Deptt of Agriculture, Sirmour	Member
8.	Executive Officer, Municipal Council, Poanta Sahib	Member
9.	Regional Officer, HP State Pollution Control Board, Poanta Sahib	Member Secretary

5. Kala Amb - Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Sirmour	Chairman
2.	Superintendent of Police, Sirmour	Member
3.	Regional Transport Officer, Sirmour	Member
4.	Executive Engineer, HPPWD, Nahan	Member
5.	General Manager, DIC Nahan	Member
6.	DFO, Forest Department, Nahan	Member
7.	Deputy Director, Deptt of Agriculture, Sirmour	Member
8.	Member Secretary, SADA, District Sirmour	Member
9.	BDO, Development Block Nahan, District Sirmour	Member
10.	Regional Officer, HP State Pollution Control Board, Poanta Sahib	Member Secretary

Section Office, (Env. Secy)
H.P. Sectt. Shimla - 2

6. Damtal -Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Kangra	Chairman
2.	Superintendent of Police, Kangra	Member
3.	Regional Transport Officer, Kangra	Member
4.	Executive Engineer, HPPWD, Fatehpur, Kangra	Member
5.	General Manager, DIC Kangra	Member
6.	DFO, Nurpur, Kangra	Member
7.	Deputy Director, Deptt of Agriculture, Kangra	Member
8.	BDO, Development Block, Indora, District Kangra	Member
9.	Regional Officer, HP State Pollution Control Board, Dharamshala	Member Secretary

7. Sundernagar -Non-Attainment City

Sr. No.	Composition of Committee	
1.	Deputy Commissioner/District Magistrate, Mandi	Chairman
2.	Superintendent of Police, Mandi	Member
3.	Regional Transport Officer, Mandi	Member
4.	Executive Engineer, HPPWD, Sundernagar	Member
5.	Conservator of Forest, Mandi	Member
6.	Deputy Director, Deptt of Agriculture, Mandi	Member
7.	Executive Officer, Municipal Council, Sundernagar	Member
8.	Regional Officer, HP State Pollution Control Board, Bilaspur	Member Secretary

The terms of reference of the monitoring committee shall be as under:

The Committees shall be responsible for the implementation of action plan approved by the Central Pollution Control Board within limits of their respective non-attainment cities and shall submit its progress report to Air Quality Monitoring Committee on monthly basis.

[Handwritten Signature]

Section Officer (Env. Sci.)
H.P. Sectt Shimla - 2

(R.D. Dhiman)
Addl. Chief Secretary (Env. Sci., & Tech.) to the
Government of Himachal Pradesh

72-

Endsts. No. STE-E(3)-22/2018-loose

Dated: Shimla-2 07.03.2019.

Copy forwarded to the following for information & necessary action:-

1. The Deputy Commissioners, district Solan, Sirmour, Mandi, & Kangra.
2. The Superintendents of Police, district Solan, Baddi, Sirmour, Mandi, & Kangra.
3. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
4. The Director, Rural Development, HP Shimla.
5. The Director, Urban Development, HP Shimla.
6. The Director, Deptt. of Industries, HP Shimla
7. The Director, Environment, Science & Technology, HP Shimla.
8. The Engineer-in-Chief, PWD, Shimla-171001.
9. The Member Secretary, H.P Pollution Control Board, Shimla-171009.
10. The Member Secretary, CPCB, New Delhi-110032.
11. The Regional Director, CPCB, Zonal Office (North) Lucknow.
12. Copy to nominee of the Member of concerned Committee.
13. Guard file.

(Signature)
(Satpal Dhiman)

7-3-2019
Joint Secretary (Env. Sci., & Tech.) to the
Government of Himachal Pradesh.

(Signature)

Section Officer - Env. S&T
H.P. Sectl Shimla - 2

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Action Plan
in compliance to directions of
Hon'ble NGT passed in
OA No. 681/2018
on dated 08-10-2018
for
Control of Air Pollution in
Non-attainment cities of
Himachal Pradesh

December 22, 2018




Section Officer (Env. S&T)
H.P. Sectt. Shimla - 2

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Attached
 Section Officer (Env. S&T)
 H.P Sectt. Shimla - 2

1. Introduction:

That the Hon'ble National Green Tribunal (NGT) in its order dated 08-10-2018 passed in OA No 681/2018 observed that 102 cities in the country have been identified as 'Non-attainment cities' out of which 7 cities falls in the State of Himachal Pradesh namely Baddi, Nalagarh, Parwanoo, Paonta Sahib, Kala Amb, Damtal and Sunder Nagar, which does not meet the National Ambient Air Quality Standards (NAAQS). The Hon'ble NGT also constituted the following Air Quality Monitoring Committee (AQMC) to prepare the appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from the date of finalization of the action plan:

1. Director, Environment
2. Director, Transport
3. Director, Industry
4. Director, Urban Development
5. Director, Agriculture
6. Member Secretary, HP State Pollution Control Board

The committee may be called as Air Quality Monitoring Committee (AQMC) and will function under the overall supervision and coordination of Principal Secretary, Environment of concerned State. This Committee will be further supervised by the Chief Secretary by ensuring the intra-sectoral co-ordination.

In compliance to the Hon'ble NGT's order and with the objectives to prepare an action plan aimed at bringing the standard of air quality of seven non-attainment cities with in prescribed norms, the State Government has notified the Air Quality Monitoring Committee vide Notification no STE-E (3)-22/2018 dated 17-11-2018 (Copy enclosed at Annexure I, Page No 48).

After the notification, the Air quality Monitoring Committee (AQMC) held its three meetings on 29-11-2018, 07-12-2018 and 22-12-2018 respectively (Copy of minutes are enclosed at Annexure II, II, IV, Page No 49-55). After detailed deliberations, the AQMC has finalized the action plan of 7 non- attainment cities in the State of Himachal Pradesh.



Section Officer (Env. S&T)
H.P. Sect. Shimla-2

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2. Objectives:

For the compliance of Hon'ble National Green Tribunal Order passed in OA No 681/2018, the Air Quality Monitoring Committee has the following objectives:

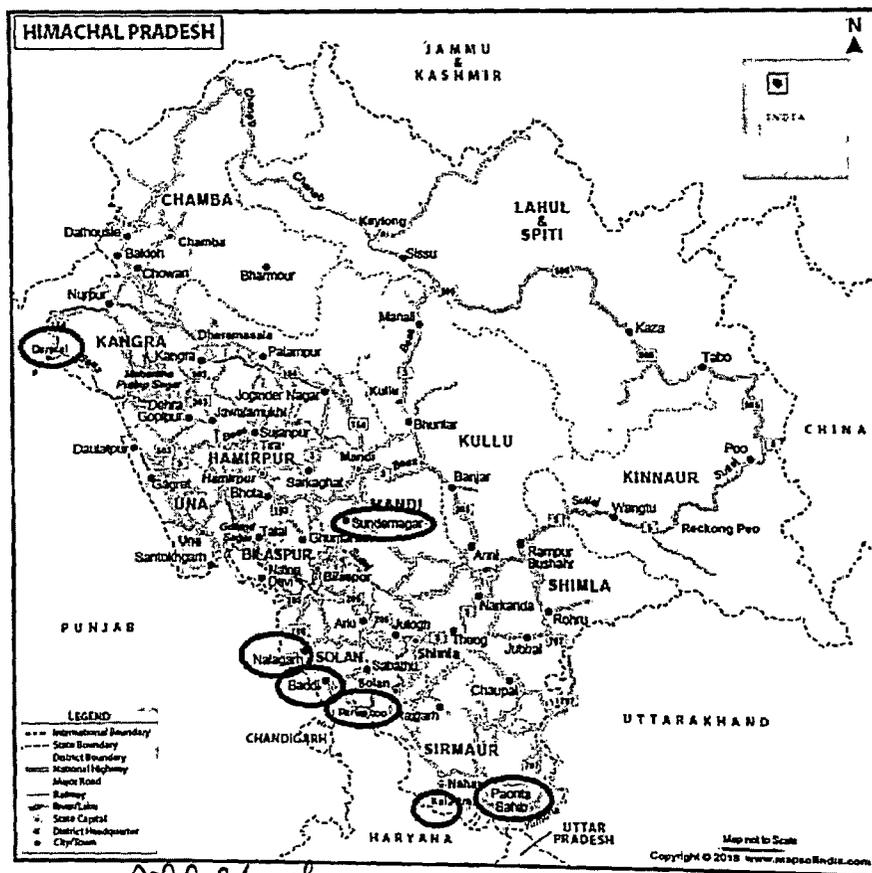
- To prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans and will be forwarded to the CPCB by 31.12.2018.
- The Action Plans will also take into account the GRAP, the CAP and the action plan prepared by CPCB as well as all other relevant factors.
- The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc.
- The action plan shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.
- The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific time lines for execution.

Attested
[Signature]
Section Officer (Env. & EIA)
H.P Sectl Shimla - ?

3. Action Plan for control of air pollution in 7 Non-attainment Cities:

Out of 102 non-attainment cities in the country, 7 non-attainment cities falls in the State of Himachal Pradesh, which do not meet the National Ambient Air Quality Standards (NAAQS) for the particulate matter (PM10). HP State Pollution Control Board is monitoring the ambient air quality through manual operated NAMP Stations at 25 locations in the State including the locations specified under non-attainment category. Presently the State Board is monitoring the parameters viz. SO₂, NO_x, PM10, PM 2.5, Ozone and Ammonia at five non-attainment cities. The seven cities of Himachal Pradesh falls under the category of non-attainment due to the concentration of Particulate Matter (PM10). The Non-attainment cities of Himachal Pradesh shown in Figure-I and last eight years results of these cities are shown below in Table-I and Figure-II.

Figure-I Non-attainment cities shown in the map of Himachal Pradesh



Atkhet
 3
 Section Officer (Env. & T)
 H.P. Sect Shimla - 2

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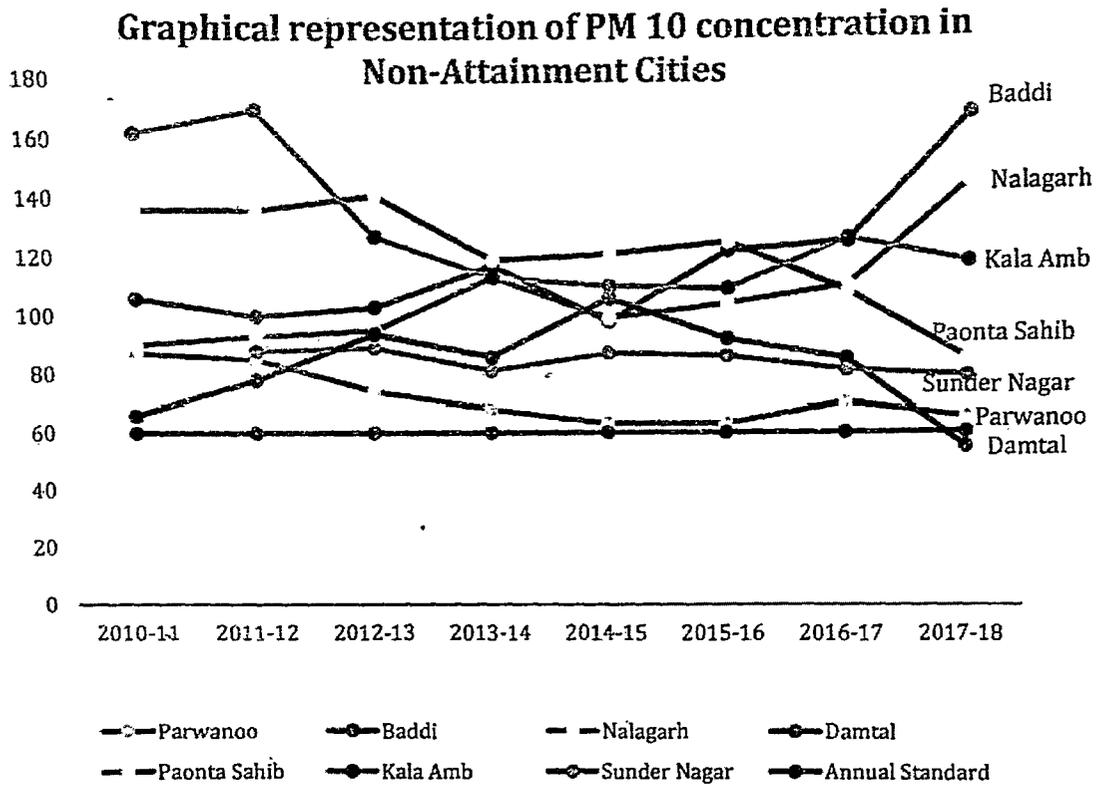
Table-I
Annual Average values of PM 10 in $\mu\text{g}/\text{m}^3$ from 2011-12 to 2017-18

Sr. No.	Name of Station	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18
1	Sector 4 Parwanoo	69.5	67.8	59.3	57	56.8	57.8	64.6	61.5
2	Sector I Parwanoo	103.8	101.8	88	78	69	67.2	74.5	68.3
Average		87	85	74	68	63	63	70	65
3	DIC Baddi	105.5	98.3	107.1	119	118.5	154.4	154.6	192.4
4	AHC Barotiwala	106.7	92.6	99.3	109	102.7	108.3	101	142.8
5	H B Baddi	105.4	109.6	101.8	124	72.2	103.3	119.7	169.6
Average		106	100	103	117	98	122	125	168
6	MC Nalagarh	89.5	92.8	95.4	113	99.3	104.1	109.8	145
Average		90	93	95	113	99	104	110	145
7	RO Damtal	58.7	63.9	71.2	62	66.4	77	97.3	57.3
8	RGMandir, Damtal	74.2	91.1	117.2	110	145.5	106.5	72.1	53.6
Average		66	78	94	86	106	92	85	55
9	Paonta Sahib	109.1	116.6	113.8	96	100.8	90.7	79.6	77.5
10	Gondpur	163.7	155.6	167.4	141	141.6	160.1	136.4	92.5
Average		136	136	141	119	121	125	108	85
11	Kala Amb	224.1	243.8	159.2	148	141.3	139.4	161.6	151.8
12	Trilokpur	100.5	95.6	94.6	78	79.6	78.5	90.2	83.9
Average		162	170	127	113	110	109	126	118
13	OB Sunder Nagar	--	71.3	79.3	71	79.5	77.7	73.2	72.5
14	MC Sunder Nagar	--	105.6	98.7	90	93.9	94.8	89.6	85.2
Average		--	88	89	81	87	86	81	79

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Figure-II



The Air Quality Monitoring Committee has finalised the action plan for 7 Non-attainment cities of Himachal Pradesh in consultation with respective Regional Officers of HP State Pollution Control Board and an External Expert from IIT Kanpur. For accepting suggestions/complaints from the public regarding control of air pollution in non-attainment cities, a suggestion tab has been developed by the State Board along with consultation with Direction IT. It has been agreed jointly that the action plan as prepared by the AQMC would be sent to Central Pollution Control Board for their further review.

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3.1 Baddi -Non-Attainment Cities:

3.1.1 Introduction:

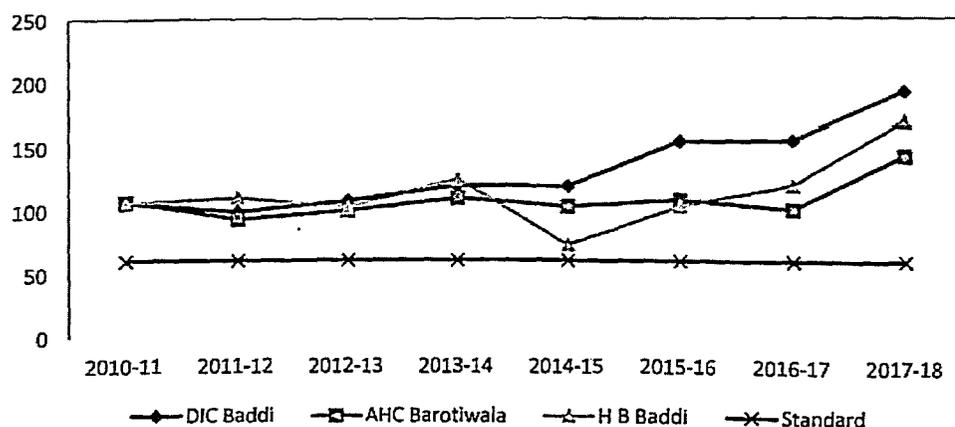
Baddi, Barotiwala, an industrial belt of district Solan in Himachal Pradesh has carved out a name for itself not only in the State of Himachal Pradesh but in North India as Asia's largest pharmaceutical manufacturing hub. It is one of the important growth centres of the economy of Himachal Pradesh having one major urban settlement, Baddi Municipal Council.

Baddi, Barotiwala and Nalagarh are the leading industrial areas with an estimated presence of approximately 2150 industrial units. The area as such has grown erratically with many industries coming up in a short span with associated anthropogenic activities, new human settlements and their environmental repercussions.

3.1.2 Ambient Air Quality Status Baddi - Non-attainment city:

Ambient air quality is being monitored at 3 locations namely DIC Baddi, AHC Barotiwala and Housing Board Baddi under National Ambient Air Quality Monitoring Program. The annual average values of SO₂ and NO_x at all the NAMP stations were observed well below the permissible limit. The annual average values of RSPM (PM₁₀) at all the three stations were observed above the permissible limit. The trends of annual average of RSPM (PM₁₀) for the last 8 years are shown below:

Annual Average values of PM 10 in Baddi



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3.1.3 Action Plan for Baddi - Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/ Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designed areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil
Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil		

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2.	Road Dust	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	707.03
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industrie s	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil

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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Baddi from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

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3.1.4 Monitoring mechanism for implementation of action plan in Baddi Non-attainment city:

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

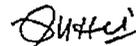
- | | |
|--|------------------|
| 1. Deputy Commissioner/District Magistrate, Solan | Chairman |
| 2. Superintendent of Police, Baddi | Member |
| 3. CEO, BBNDA, Baddi | Member |
| 4. Sub Divisional Magistrate, Nalagarh | Member |
| 5. Regional Transport Officer, Nalagarh | Member |
| 6. Executive Engineer, HPPWD, Nalagarh | Member |
| 7. Dy. Director, DIC Baddi | Member |
| 8. DFO, Forest Department, Nalagarh | Member |
| 9. Deputy Director, Department of Agriculture, Solan | Member |
| 10. EO, Municipal Council, Baddi | Member |
| 11. Regional Officer, HPSPCB, Baddi | Member Secretary |



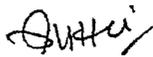
Dr. Des Raj Sharma
Director Agriculture



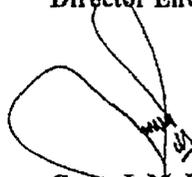
D. C. Rana,
Director Env., Science and Tech.



Dr. R. K. Pruthi
Director Urban Development



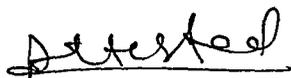
Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries



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3.2 Nalagarh-Non-Attainment Cities:

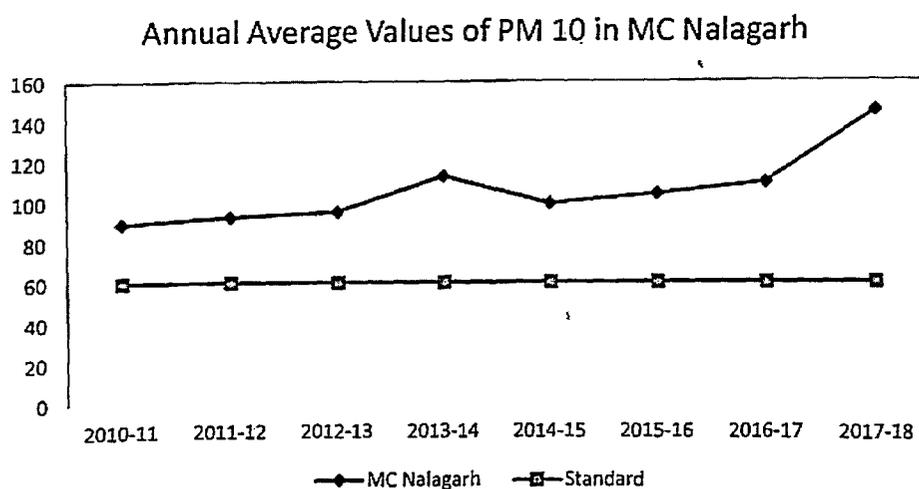
3.2.1 Introduction:

Nalagarh is an emerging town for industries as it hosts industries like leather, steel, chemicals, thread mills and breweries. It is one of the important growth centres of the economy having one major urban settlement i.e. Nalagarh Municipal Council.

Baddi, Barotiwala and Nalagarh are the leading industrial areas with an estimated presence of approximately 2150 industrial units. The area as such has grown erratically with many industries coming up in a short span with associated anthropogenic activities, new human settlements and their environmental repercussions.

3.2.2 Ambient Air Quality Status -Nalagarh- Non-attainment cities:

Ambient air quality is being monitored at 1 location namely MC Nalagarh under National Ambient Air Quality Monitoring Program. The annual average values for SO₂ and NO_x were observed well below the permissible limit and for RSPM (PM10) was observed above the permissible limit for the last 8 years. The trends of annual average of RSPM (PM10) for the last 8 years are shown below:



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3.2.3 Action Plan for Nalagarh- Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/ Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designed areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil

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		Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil
2.	Road Dust	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	2166.59
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industries	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil

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Section Officer

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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Nalagarh from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

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3.1.4 Monitoring mechanism for implementation of action plan in Nalagarh Non-attainment city:

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

1. Deputy Commissioner/District Magistrate, Solan	Chairman
2. Superintendent of Police, Baddi	Member
3. CEO, BBNDA, Baddi	Member
4. Sub Divisional Magistrate, Nalagarh	Member
5. Regional Transport Officer, Nalagarh	Member
6. Executive Engineer, HPPWD, Nalagarh	Member
7. Member Secretary, SWCA, Nalagarh	Member
8. DFO, Forest Department, Nalagarh	Member
9. Deputy Director, Department of Agriculture, Solan	Member
10. EO, Municipal Council, Nalagarh	Member
11. Regional Officer, HPSPCB, Baddi	Member Secretary



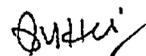
Dr. Des Raj Sharma
Director Agriculture



D. C. Rana,
Director Env., Science and Tech.



Dr. R. K. Pruthi
Director Urban Development



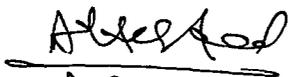
Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries



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3.3 Parwanoo-Non-Attainment City

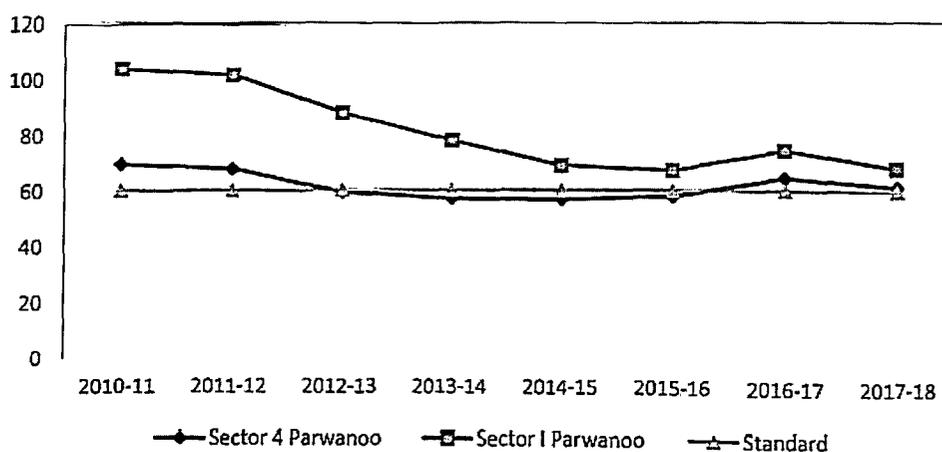
3.3.1 Introduction:

Parwanoo is an industrial and commercial town having biggest wholesale market of Himachal Pradesh. It borders Panchkula district of Haryana and is separated by a river bed from the town of Kalka. There is one Municipal Council and about 1 Gram Panchyats in a nearby area. The town is divided into 6 different sectors spread randomly across the Shivalik Range in a radius of about 4 km. Sectors 1A, 4 and 6 are totally residential the other sectors 1, 2, 3 & 5 are Industrial with only a few residential areas. Parwanoo is essentially an industrial town with almost 80% of the local population engaged with the industries in one way or other. There are about 19 air polluting industrial units of Red and Orange categories. The major sources of air pollution in the area are vehicular emission, road dust, construction activities along with industrial emissions.

3.3.2 Ambient Air Quality Status of Parwanoo- Non-attainment city:

Ambient air quality is being monitored at 2 locations namely Sector-IV, Parwanoo and MC Parwanoo under National Ambient Air Quality Monitoring Program. The annual average values of SO₂ and NO_x at both the NAMP stations were observed well below the permissible limit. The annual average values of RSPM (PM10) at MC Parwanoo were observed above the permissible limit for the last 8 years. The trends of annual average of RSPM (PM10) for the last 8 years are shown below:

Annual Average Values of PM 10 in Parwanoo



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3.3.3 Action Plan for Parwanoo-Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/ Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designed areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil
Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil		

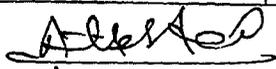
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2.	Road Dust	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	280.00
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industries	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil



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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Parwanoo from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

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3.3.4 Monitoring mechanism for implementation of action plan in Parwanoo Non-attainment City:

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

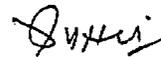
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|--|---------------------|
| 1. Deputy Commissioner/District Magistrate, Solan | Chairman |
| 2. Superintendent of Police, Solan | Member |
| 3. Regional Transport Officer, Solan | Member |
| 4. Executive Engineer, HP PWD, Kasauli | Member |
| 5. Member Secretary, SWCA, Parwanoo | Member |
| 6. D.F.O, Forest Department, Solan | Member |
| 7. Deputy Director, Department of Agriculture | Member |
| 8. EO, Municipal Council, Parwanoo | Member |
| 9. President / Secretary (Nominee) Indl Association Parwanoo | Non-official Member |
| 10. Regional Officer, HPPCB Parwanoo | Member Secretary |



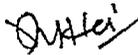
Dr. Des Raj Sharma
Director Agriculture



D. C. Rana,
Director Env., Science and Tech.



Dr. R. K. Pruthi
Director Urban Development



Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries

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3.4 Paonta Sahib -Non-Attainment City

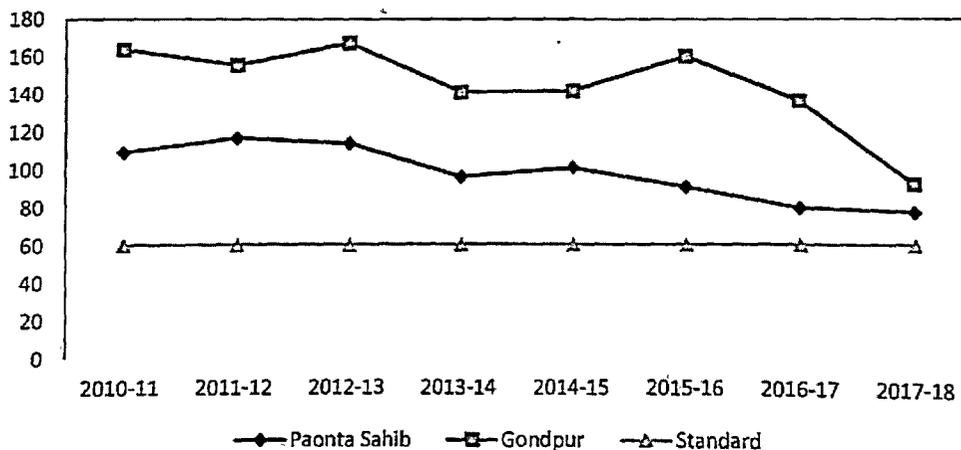
3.4.1 Introduction:

Paonta Sahib is an industrial towns of Himachal Pradesh. It is also an important place of worship for Sikhs, hosting a large Gurdwara named Gurudwara Paonta Sahib, on the banks of the river Yamuna. The river is the boundary between the states of Himachal Pradesh and Uttarakhand. The major industries at Paonta Sahib are Cement, Pharmaceuticals, Food, and Limestone. There are about 4 red and orange categories air polluting industrial units at Paonta Sahib. The major sources of air pollution in the area are vehicular emission, road dust, construction activities and industrial emissions.

3.4.2 Ambient Air Quality Status of Paonta Sahib - Non-attainment cities:

Ambient air quality is being monitored at 2 locations namely Paonta Sahib and Gondpur under National Ambient Air Quality Monitoring Program. The annual average values of SO₂ and NO_x at both the NAMP stations were observed well below the permissible limit. The annual average values of RSPM (PM10) at both the NAMP stations were observed above the permissible limit for the last 8 years. The trends of annual average of RSPM (PM10) for the last 8 years are shown below:

Annual Average Values of PM 10 in Paonta Sahib



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3.4.3 Action Plan for Paonta Sahib-Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designed areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil

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		Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil
2.	Road Dust	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	486.63
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industries	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil

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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Paonta Sahib from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

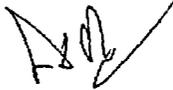
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H.P. Sectt. Shimla - 2

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3.4.4 Monitoring mechanism for implementation of action plan

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

- | | |
|--|------------------|
| 1. Deputy Commissioner/District Magistrate, Sirmour | Chairman |
| 2. Superintendent of Police, Sirmour | Member |
| 3. Regional Transport Officer, Sirmour | Member |
| 4. Executive Engineer, HPPWD, Nahan | Member |
| 5. Member Secretary, SWCA, Paonta Sahib | Member |
| 6. DFO, Paonta Sahib, district Sirmour | Member |
| 7. Deputy Director, Department of Agriculture, Sirmour | Member |
| 8. EO, Municipal Council, Paonta Sahib | Member |
| 9. Regional Officer, HPSPCB, Paonta Sahib | Member Secretary |



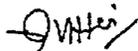
Dr. Des. Raj Sharma
Director Agriculture



D. C. Rana,
Director Env., Science and Tech.



Dr. R. K. Pruthi
Director Urban Development



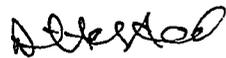
Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries



Section Officer (Env. S&T)
H.P. Sectt. Shimla - 2

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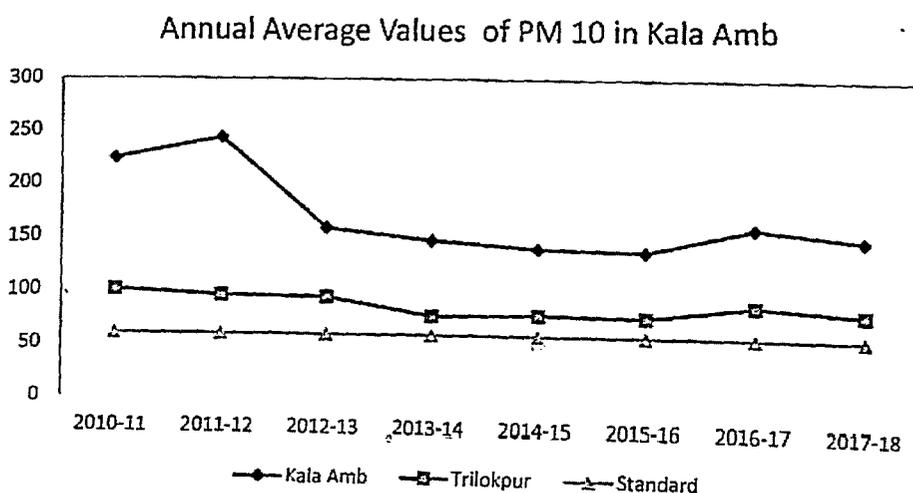
3.5 Kala Amb-Non-Attainment City:

3.5.1 Introduction:

Kala Amb is an emerging town for industries as it hosts production units for paper, metal, chemicals, and textile units. There are about 51 red and orange categories air polluting industrial units at Kala Amb. This town is on the border of Haryana, hence half of the town falls in Haryana and the industrial area is situated in Himachal only. Kala Amb town is increasing in area due to an increase in industrialization. Now the boundaries of the town have reached until the village Trilokpur which is famous for Bala Sundri Temple in northern India. The major sources of air pollution in the area are vehicular emission, road dust, construction activities and industrial emissions.

3.5.2 Ambient Air Quality Status of Kala Amb- Non-attainment cities:

Ambient air quality is being monitored at 2 locations namely Kala Amb and Trilokpur under National Ambient Air Quality Monitoring Program. The annual average values of SO₂ and NO_x at both the NAMP stations were observed well below the permissible limit. The annual average values of RSPM (PM10) at both the NAMP stations were observed above the permissible limit for the last 8 years. The trends of annual average of RSPM (PM10) for the last 8 years are shown below:



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3.5.3 Action Plan for Kala Amb-Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/ Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designed areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil
		Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil

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2.	Road Dust.	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	879.03
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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N.P. Sect. Shunle - 2

		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industries	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil

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 H.P. Sectt. Shimla - 2

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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Kala Amb from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

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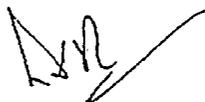
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3.5.4 Monitoring mechanism for implementation of action plan in Kala Amb Non-attainment city:

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

- | | |
|--|------------------|
| 1. Deputy Commissioner/District Magistrate, Sirmour | Chairman |
| 2. Superintendent of Police, Sirmour | Member |
| 3. Regional Transport Officer, Sirmour | Member |
| 4. Executive Engineer, HPPWD, Nahan | Member |
| 5. General Manager, DIC Nahan | Member |
| 6. DFO, Nahan, district Sirmour | Member |
| 7. Deputy Director, Department of Agriculture, Sirmour | Member |
| 8. Member Secretary, SADA | Member |
| 9. BDO, Development Block Nahan | Member |
| 10. Regional Officer, HPSPCB, Paonta Sahib | Member Secretary |



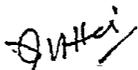
Dr. Des Raj Sharma
Director Agriculture



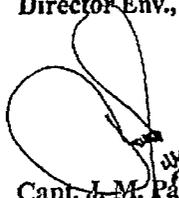
D. C. Rana,
Director Env., Science and Tech.



Dr. R. K. Pruthi
Director Urban Development



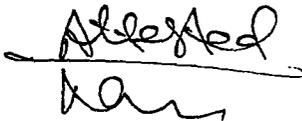
Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries



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3.6 Damtal-Non-Attainment City

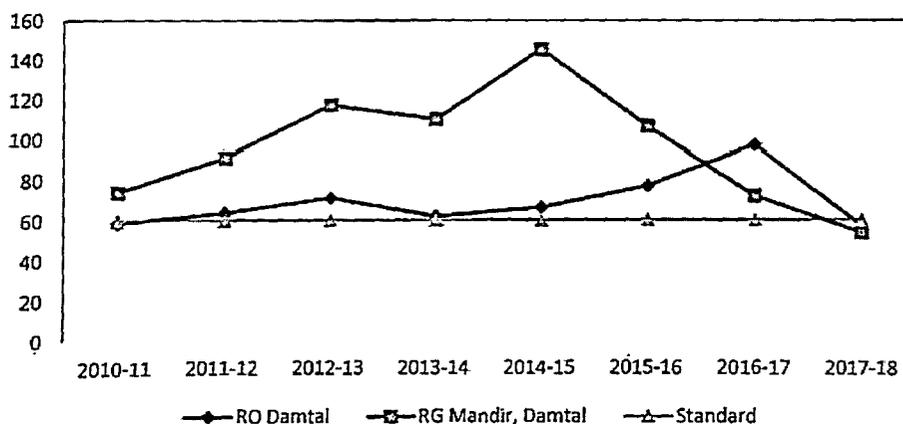
3.6.1 Introduction:

Damtal is a village in Indora Block of Kangra district in Himachal Pradesh. It is a rural area of Kangra district and is one of the 210 villages of Indora Block. The major industries at Damtal are Aluminium sheet and foil, Agriculture, cattle feeds, cement block, Hotels, Hot Mix Plants, Floor Mills and Stone crushers. There are about 71 red and orange categories air polluting industrial units in the area. The major sources of air pollution in the area is vehicular emission, road dust, construction activities and industrial emissions.

3.6.2 Ambient Air Quality Status Damtal - Non-attainment cities:

Ambient air quality is being monitored at 2 locations namely RO Damtal and Ram Gopal Mandir, Damtal under National Ambient Air Quality Monitoring Program. The annual average values of SO_2 and NO_x at both the NAMP stations were observed well below the permissible limits and the annual average values of RSPM (PM10) at both the NAMP stations were observed sometimes above or below the permissible limits. The trends of annual average of RSPM (PM10) for the last 8 years are shown below:

Annual Average Values of PM 10 in Damtal



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3.6.3 Action Plan for Damtal-Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/ Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designated areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil
Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil		

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2.	Road Dust	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	704.46
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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 H.P. Sect. Shimla - 2 38

		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industrie s	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil

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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Damtal from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

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3.6.4 Monitoring mechanism for implementation of action plan in Damtal Non-attainment city:

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

- | | |
|---|------------------|
| 1. Deputy Commissioner/District Magistrate, Kangra | Chairman |
| 2. Superintendent of Police, Kangra | Member |
| 3. Regional Transport Officer, Kangra at Dharamshala | Member |
| 4. Executive Engineer, HPPWD, Fatehpur, Kangra | Member |
| 5. General Manager, DIC, Kangra | Member |
| 6. DFO Nurpur, district Kangra | Member |
| 7. Deputy Director, Department of Agriculture, Kangra | Member |
| 8. BDO, Development Block, Indora | Member |
| 9. Regional Officer, HPSPCB, Dharamshala | Member Secretary |



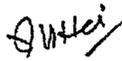
Dr. Des. Raj Sharma
Director Agriculture



D. C. Rana,
Director Env., Science and Tech.



Dr. R. K. Pruthi
Director Urban Development



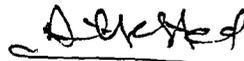
Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries



Section Officer, (Env. & Tech.)
H.P. Sect Shimla - 2

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3.7 Sunder Nagar-Non-Attainment City

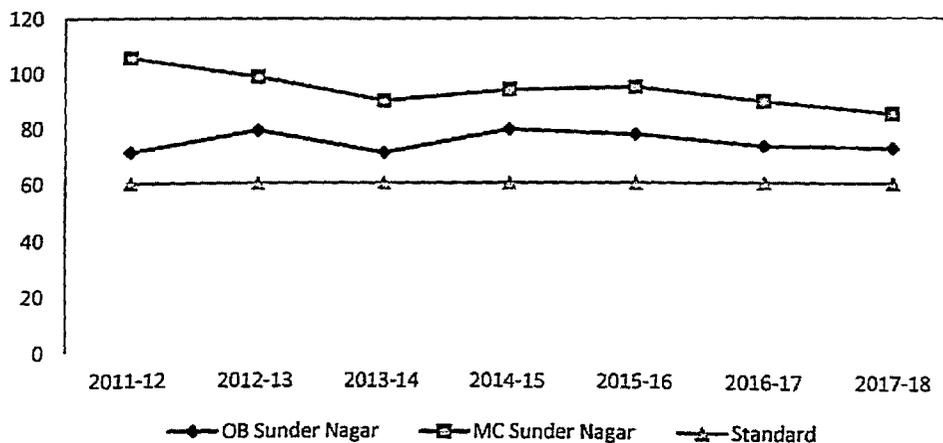
3.7.1 Introduction:

Sunder Nagar is situated on National Highway 21, and is major town of district Mandi, and is well-connected by road to other places. The major industries in and around Sunder Nagar are Food Processing units, Brick Kilns, Batching Plants and Stone crushers only. There are about 13 orange categories air polluting industrial units in the area. The major sources of air pollution in the area are vehicular emission, road dust and construction activities.

3.7.2 Ambient Air Quality Status Sunder Nagar- Non-attainment city:

Ambient air quality is being monitored at 2 locations namely OB Sunder Nagar and MC Sunder Nagar under National Ambient Air Quality Monitoring Program. The annual average values of SO₂ and NO_x at both the NAMP stations were observed well below the permissible limits. The annual average values of RSPM (PM10) at both the NAMP stations were observed above the permissible limit. The trends of annual average of RSPM (PM10) for the last 7 years are shown below:

Annual average values of PM 10 in Sunder Nagar



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3.7.3 Action Plan for Sunder Nagar-Non-attainment city:

Sr. No.	Source Group	Action Point	Implementation period (short/mid long-terms)	Target Date from the date of approval	Agencies Responsible	Financial Implication (if any) in Lakhs
1.	Vehicles	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid Term	The matter will be taken with MoRTH, GOI	Transport Department	Nil
		Regular checking of Vehicular emission and issue of Pollution Control Certificate (PUC)	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department	10.0
		Good traffic management including redirection of traffic movement.	Short Term	January 2019	Local Administration/ Traffic Police	Nil
		Ban on registration of Diesel driven auto rickshaw/Tempo	Mid Term	April 2019	Transport Department	Nil
		Promotion and Operationalization of E-rickshaw.	Mid Term	April 2019	Transport Department	Nil
		Monitoring on vehicle fitness.	Short Term & continuous	January 2019 & continue as regular activity	Transport Department/Traffic Police	Nil
		Launch extensive drive against polluting vehicles for ensuring strict compliance.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department/District Administration	Nil
		Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	Short Term & Continuous	January 2019 & continue as regular activity	State Transport Authority & Traffic Police	Nil
		Prevent parking of vehicles in the non-designed areas.	Short Term & Continuous	January 2019 & continue as regular activity	Municipal Council & Traffic Police.	Nil
Check on fuel adulteration and random monitoring of fuel quality data.	Short Term & Continuous	January 2019 & continue as regular activity	Department of Food & Civil Supplies.	Nil		

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H.P. Sect. Shunia - 2

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2.	Road Dust	Regular cleaning of road dust.	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD & Municipal Council	Nil
		Water spraying on new/kacha roads through tankers	Short Term & Continuous	January 2019 & continue as regular activity	NHAI, PWD, & Municipal Council	Nil
		Construction of pucca pavement along the roads	Long Term	June 2019	Public Works Deptt. & Municipal Council	616.23
		Tree plantation along the roads	Long Term	June 2019	PWD/Forest Department	10.0
		Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	Long Term	June 2019	Forest Department and HPSPCB (PAPA)	20.0
3.	Construction activities	Covering of construction site	Mid Term & Continuous	April 2019	District Administration and Municipal Council	Nil
		Transportation of construction materials like sand, soil, stone chips etc. in covered system	Short Term & Continuous	April 2019 & continue as regular activity	District Administration, Transport Department and Municipal Council	Nil
		Restriction on storage of Construction materials along the road	Short Term & Continuous	January 2019	Municipal Council, PWD & Forest Department	Nil
		Enforcement of Construction and Demolition Waste Rules	Mid Term	April 2019	Municipal Council/ULBs	Nil
4.	Biomass and garbage burning	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc.	Short Term & Continuous	January 2019	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Nil

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 H.P. Sectt. Shimla - 2

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		Immediate lifting of solid wastes generated and cleaning of municipal drains for its disposal	Short Term & Continuous	January 2019	Municipal Council	Nil
		Transportation of municipal solid wastes, construction materials and debris in covered system.	Short Term & Continuous	January 2019	Municipal Council	Nil
		Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Short Term & Continuous	January 2019	District Administration, Agriculture Deptt., Municipal Council, RD and HPSPCB	Nil
		Regular check and control of burning of municipal solid waste and display of hoardings.	Short Term & Continuous	January 2019	HPSPCB & Municipal Council	2.0
		Ambient Air Quality Monitoring of Municipal Dumping sites and parks	Short Term & Continuous	January 2019	HPSPCB	Nil
		Action Plan to minimise the forest Fire	Mid Term & Continuous	April 2019 & continue as regular activity	Forest Department	Nil
5.	Industries	Identification of Air polluting industries and their regular monitoring including use of designated fuel and closure of unauthorized units.	Mid Term	April 2019	HPSPCB	Nil
		Ensuring installation and operation of air pollution control devices in industries.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Ensuring emission standards in industries.	Short Term	January 2019	HPSPCB	Nil
		Restriction on using un-authorized fuel in boilers	Mid Term	April 2019	HPSPCB	Nil
		Conversion of Brick Kiln to Forced/Induced Draft	Mid Term	April 2019	HPSPCB	Nil

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 Section Officer (Env. S&I),
 H.P. Sect. Shimla - 2

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		Action against non-complying industrial units.	Short Term & Continuous	January 2019	HPSPCB	Nil
		Disposal of Boiler ash & other non-hazardous wastes into the designated dumping sites	Short Term & Continuous	January 2019	HPSPCB	Nil
		Fugitive emission control	Short Term & Continuous	January 2019	HPSPCB	Nil
6.	Traffic & Transportation Management	Restriction on movement of goods vehicles in certain areas during day time and peak hours	Short Term & Continuous	January 2019	Municipal Council & Traffic Police	Nil
		Action to check visibly polluting vehicles through routine checking	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Action to check overloaded vehicles.	Short Term & Continuous	January 2019 & continue as regular activity	Transport Department, Traffic Police	Nil
		Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	Short Term	January 2019	Transport Department, Traffic Police	Nil
7.	Strengthening of AAQM monitoring	Installation of one CAAQMS at Sunder Nagar from the MoEF/CPCB financial Assistance	Long Term	August 2019	HPSPCB	150.0
		Up-gradation of existing NAMP Stations for monitoring of 12 parameters from the MoEF/CPCB financial Assistance	Long Term	June 2019	HPSPCB	50.0
8.	Public Awareness	Issue of advisory to public for prevention and control of air pollution	Short Term	January 2019	HPSPCB	2.0
		Involvement of school and other academic institution in awareness program	Short Term	January 2019	HPSPCB	1.5

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H.P. Sectt Shimla - 2

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3.7.4 Monitoring mechanism for implementation of action plan in Sunder Nagar Non-attainment City:

A committee comprising of following officers shall be responsible for implementation of approved action plan for the control of air pollution in the respective area and shall submit its report to the AQMC on monthly basis.

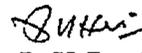
- | | |
|--|------------------|
| 1. Deputy Commissioner/District Magistrate, Mandi | Chairman |
| 2. Superintendent of Police, Mandi | Member |
| 3. Regional Transport Officer, Mandi | Member |
| 4. Executive Engineer, HP PWD, Sunder Nagar | Member |
| 5. Conservator of Forest, Mandi | Member |
| 6. Deputy Director, Department of Agriculture, Mandi | Member |
| 7. EO, Municipal Council, Sunder Nagar | Member |
| 8. Regional Officer, HPSPCB, Bilaspur | Member Secretary |



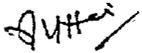
Dr. Des. Raj Sharma
Director Agriculture



D. C. Rana,
Director Env., Science and Tech.



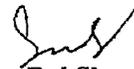
Dr. R. K. Pruthi
Director Urban Development



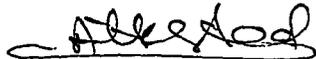
Dr. R. K. Pruthi
Member Secretary
HP State Pollution Control Board



Capt. J. M. Pathania
Commissioner Transport



Hans Raj Sharma
Director Industries



Section Officer (Env. Sect.)
H.P. Sect. Shimla - 2

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Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E(3)-22/2018

Dated: Shimla-2, /7.11.2018

NOTIFICATION

In compliance to the order passed by the Hon'ble National Green Tribunal, Principal Bench at Delhi on 08-10-2018 in the matter of Original Application No. 681 of 2018, the Governor, Himachal Pradesh is pleased to constitute the Air Quality Monitoring Committee (AQMC) related to air pollution in non attainment cities which do not meet the National Ambient Air Quality Standards. The Committee shall comprise of the following officers:-

1. Director, Transport, HP Shimla
2. Director, Industries, HP Shimla
3. Director, Urban Development, HP Shimla
4. Member Secretary, State Pollution Control Board, Shimla (convener)
5. Director, Agriculture, HP Shimla
6. Director, Environment, Science & Technology, HP, Shimla

The Terms of reference of the Air Quality Monitoring Committee

1. The Air Quality Monitoring Committee (AQMC) shall prepare an action plan within two months aimed at bringing the standards of air quality as per prescribed norms within six months from date of finalization of the action plan of the seven non-attainment cities of the HP State i.e. Baddi, Damtal, Kala Amb, Nalagarh, Poanta Sahib, Parwanoo and Sunder Nagar.
2. The Action Plan shall have the following components:-
 - a) The Action Plans may take into account the Graded Response Action Plan (GRAP), the Comprehensive Action Plan (CAP) and the action plan prepared by CPCB as well as all other relevant factors. The Action Plan shall be forwarded to the CPCB by 31.12.2018.
 - b) The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc.

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H.P. Sectt. Shimla - 2

- c) The action plan shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.
- d) The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.
- e) The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas.

Depending upon assessed carrying capacity and source apportionment, the authorities concerned may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.

By order

(R.D. Dhiman)

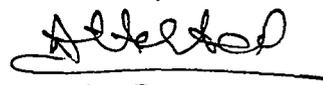
Addl. Chief Secretary (Env. Sci., & Tech.) to the
Government of Himachal Pradesh

Dated: Shimla-2 17.11.2018.

Endsts. No. STE-E(3)-6/2016

Copy forwarded to the following for information & necessary action:-

1. The Director, Transport, HP Shimla.
2. The Director, Industries, HP Shimla.
3. The Director, Urban Development, HP Shimla.
4. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
5. The Member Secretary, State Pollution Control Board, Shimla.
6. The Director, Agriculture, HP Shimla.
7. The Director, Environment, HP Shimla.



Section Officer (Env. Sci.)
H.P. Sectl Shimla - 2


17/11/18
Joint Secretary (Env. Sci., & Tech.) to the
Government of Himachal Pradesh.

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H.P. STATE POLLUTION CONTROL BOARD,

"HIM PARIVESH" PHASE-III, NEW SHIMLA-171 009 (H.P.)

Phone: 0177 2673766 Fax: 0177 2673018

Minutes of first meeting of the Air Quality Monitoring Committee (AQMC) held on 29.11.2018 at Committee Room, HP Secretariat at 11.30 AM, under the Chairmanship of Additional Chief Secretary (Environment, Science and Technology) in compliance to the Hon'ble NGT order dated 08.10.2018 vide OA No. 681 of 2018 titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15".

First meeting of the Air Quality Monitoring Committee (AQMC) constituted vide notification no STE-E(3)-22/2018 dated 17-11-2018 was held on 29.11.2018 at Committee Room, HP Secretariat, Shimla at 11.30 AM, in compliance to the Hon'ble NGT order 08.10.2018 vide OA No. 681 of 2018 titled News Item Published in "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15". The list of officials attended the meeting is enclosed as Annexure-I.

At outset, Dr. R.K Pruthi, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB) welcomed the Hon'ble Chairman and other Members of the Committee. The MS, HPSPCB has also briefed about the purpose of the meeting.

After a brief introduction of members of Air Quality Monitoring Committee, Dr. R.K Pruthi, HPSPCB presented the background of National Green Tribunal Order Case vide OA No. 681 of 2018 titled News Item Published in NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15.

Further, informed that as per Hon'ble NGT order dated 08.10.2018, 102 cities in the country have been identified as 'Non-attainment cities' out of which 7 cities falls in the State of Himachal Pradesh which do not meet the National Ambient Air Quality Standards (NAAQS). The action plan will be prepared for these non-attainment cities by the respective states within two months aimed at bringing the standards of air quality within the prescribed norms within six months from the date of finalisation of the action plan. The AQMC comprising of Director, Environment, Urban Development, Industries, Transport, Agriculture and Member Secretary, State Pollution Control Board has been notified by Government of Himachal Pradesh vide STE-E(3)-22/2018 dated 17.11.2018.

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 Section Officer (Env. S&T) 1/4
 H.P. Sectl Shimla - 2

Details of the concentration of PM 10 in the non-attainment cities of Himachal Pradesh were also presented to the committee as per detail given below:

Sr. No	Name of Station	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18
1	Sector 4 Parwanoo	69.5	67.8	59.3	57	56.8	57.8	64.6	61.5
2	Sector I Parwanoo	103.8	101.8	88	78	69	67.2	74.5	68.3
	Average	87	85	74	68	63	63	70	65
3	DIC Baddi	105.5	98.3	107.1	119	118.5	154.4	154.6	192.4
4	AHC Barotiwala	106.7	92.6	99.3	109	102.7	108.3	101	142.8
5	H B Baddi	105.4	109.6	101.8	124	72.2	103.3	119.7	169.6
	Average	106	100	103	117	98	122	125	168
6	MC Nalagarh	89.5	92.8	95.4	113	99.3	104.1	109.8	145
	Average	90	93	95	113	99	104	110	145
7	RO Damtal	58.7	63.9	71.2	62	66.4	77	97.3	57.3
8	RG Mandir, Damtal	74.2	91.1	117.2	110	145.5	106.5	72.1	53.6
	Average	66	78	94	86	106	92	85	55
9	Paonta Sahib	109.1	116.6	113.8	96	100.8	90.7	79.6	77.5
10	Gondpur	163.7	155.6	167.4	141	141.6	160.1	136.4	92.5
	Average	136	136	141	119	121	125	108	85
11	Kala Amb	224.1	243.8	159.2	148	141.3	139.4	161.6	151.8
12	Trilokpur	100.5	95.6	94.6	78	79.6	78.5	90.2	83.9
	Average	162	170	127	113	110	109	126	118
13	OB Sunder Nagar	--	71.3	79.3	71	79.5	77.7	73.2	72.5
14	MC Sunder Nagar	--	105.6	98.7	90	93.9	94.8	89.6	85.2
	Average	--	88	89	81	87	86	81	79

The MS, HPSPCB informed that the State Board is monitoring the ambient air quality in the State at 11 towns at 25 locations under NAMP (National Ambient Air Quality Monitoring Program) and air monitoring results are being regularly sent to the CPCB. The MS, HPSPCB briefed about the Hon'ble NGT orders as detailed below:

- The action plan to be prepared by the committee will include components like Identification of source and its apportionment by considering sectors like Vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc.
- Strengthening of Ambient Air Quality (AAQ) monitoring network.
- Steps for public awareness including issuing of advisory to public for prevention and control of air pollution.

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 Section Officer (Env. & Forest)
 H.P. Sect. Shimla - 2

- Involvement of schools, colleges and other academic institutions for the awareness programmes.
- Steps to be taken to check different sources of pollution having speedy, definite and specific time lines for execution.
- Carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities, emphasis on agricultural and indoor pollution in rural areas etc.
- Depending upon assessed carrying capacity and source apportionment, the authorities may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc.
- Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.

Member Secretary, HPSPCB, further apprised the committee that State Board has launched plantation Abhiyan in non-attainment cities by planting the Pollution Abating Plants. He also shared the action plans of non-attainment cities prepared by the respective Regional Officers of the State Board with the committee. He also informed that the State Board has already requested the Director, Industries vide letter no 24099 dated 28-11-2018 that the industries having high air pollution potential based on pollution index criteria and falling under Red category with pollution index score of 60 and above as per latest CPCB classifications should not be encouraged for establishment and up-gradation in these regions.

After the detailed discussion with respect to the action plan of 7 non-attainment cities following decisions were taken:

- It is proposed to hire the services of an External Expert from IIT Kanpur to assist the Air Quality Monitoring Committee (AQMC) for the preparation and finalisation the action plan for the non-attainment cities in the State. The State Board will initiate the process before 5th December 2018 and accordingly the engaged External Expert shall attend the next meeting of AQMC.
- Principal Chief Conservator of Forest and Engineer-in Chief, Public Works Department shall also be included as member of Air Quality Monitoring Committee notified vide notification no STE-E(3)-22/2018 dated 17-11-2018 in order to address the issues of plantation and road dust etc.

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 Section Officer (Env. #2/4)
 H.P. Sectl. Shimla - 2

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- To reduce the air pollution from the burning of agricultural waste, Director Agriculture shall submit the action plan.
- In order to reduce the vehicular pollution, the Transport Department shall submit a detailed action plan/comprehensive policy for:
 - Non-registration of old vehicles,
 - regular Pollution Checks on Vehicles
 - Purchase of adequate no of Vehicular pollution monitoring equipments in a time bound manner.

The meeting ended with vote of thanks by Member Secretary, HP State Pollution Control Board to Hon'ble Chairman and all members of Air Quality Monitoring Committee.

R.D.
R.D. Dhiman, IAS
Additional Chief Secretary (Env Sc. & Technology)
to the Govt. of Himachal Pradesh

Endst. No: HPSPCB (44)/Non-Attainment Cities (Consent Branch) - 24536-44 Dated: 1¹²/₁₈

Copy forwarded to the following for information and necessary action:

1. The Director, Industry, HP Shimla.
2. The Director, Transport, HP Shimla.
3. The Director, Environment, Science & Technology, HP Shimla.
4. The Member Secretary, H.P. State Pollution Control Board, Shimla.
5. The Director, Urban Development, HP Shimla.
6. The Director Agriculture HP Shimla
7. Pr. Chief Conservator of Forest, Department of Forest, HP, Shimla.
8. The Engineer-in-Chief, Public Works Department HP, Shimla.
9. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

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Section Officer (Env. S&T)
H.P. Sectt. Shimla - 2

Pruthi
Dr. R.K Pruthi, IAS
Member Secretary

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Annexure-I

List of Participants of the meeting of the Air Quality Monitoring Committee held on 29.11.2018 at Committee Room, HP Secretariat, Shimla at 11.30 AM, under the Chairmanship of Additional Chief Secretary (Environment, Science and Technology) in compliance to the Hon'ble NGT order dated 08.10.2018 in matter of OA No. 681 of 2018 titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15".

S. No.	Name of the Official, Designation/Department
1.	Sh. R. D. Dhiman, Addl. Chief Secretary (Env. S&T) and Chairman, Air Quality Monitoring Committee.
2.	Dr. R. K. Pruthi, Member Secretary, HPSPCB, Member, Air Quality Monitoring Committee
3.	Sh. D. C. Rana, Director (Env. S&T), Member, Air Quality Monitoring Committee
4.	Sh Hemis Negi, Joint Commissioner (Transport) Representative on behalf of Member Air Quality Monitoring Committee
5.	Sh. Anil Thakur, Dy. Director (Industry), Representative on behalf of Member Air Quality Monitoring Committee
6.	Sh. D. V. Sharma, Dy. Director (Agriculture), Representative on behalf of Member Air Quality Monitoring Committee
7.	Er. Ajeet Kumar, SEE, HPSPCB, Shimla
8.	Er. S. K. Shandil, EE, HPSPCB, Shimla
9.	Sh. Jatinder Gupta, Sr. Law Officer, HPSPCB, Shimla
10.	Sh. Shashi Shekhar, Scientific Officer, HPSPCB, Shimla
11.	Sh. Chandan Kumar Singh, Asstt. Env. Engg., HPSPCB, Shimla
12.	Sh. Naresh Kumar, JE, Urban Development, Member Special Expert Committee
13.	Sh. Baldev Bharti, sanitation expert, Urban Development, Member Special Expert Committee
14.	Sh. Sandeep Kumar, Asstt. Law Officer, HPSPCB, Shimla
15.	Sh. Praveen Sharma, Scientific Officer, HPSPCB, Shimla



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H.P. STATE POLLUTION CONTROL BOARD,

"HIM PARIVESH" PHASE-III, NEW SHIMLA-171 009 (H.P.)

Phone: 0177 2673766 Fax: 0177 2673018

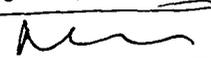
Minutes of second meeting of the Air Quality Monitoring Committee (AQMC) held on 07.12.2018 at Committee Room, HP Secretariat at 11.30 AM, under the Chairmanship of Additional Chief Secretary (Environment, Science and Technology) in compliance to the Hon'ble NGT order dated 08.10.2018 vide OA No. 681 of 2018 titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15".

Second meeting of the Air Quality Monitoring Committee (AQMC) constituted vide notification no STE-E(3)-22/2018 dated 17-11-2018 and 03-12-2018 was held on 07.12.2018 at Committee Room, HP Secretariat, Shimla at 11.30 AM, in compliance to the Hon'ble NGT order 08.10.2018 vide OA No. 681 of 2018 titled News Item Published in "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15". The list of officials attended the meeting is enclosed as Annexure-I.

At outset, Dr. R.K. Pruthi, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB) welcomed the Hon'ble Chairman and other Members of the Committee. The MS, HPSPCB has also briefed about the purpose of the meeting.

After a brief introduction of members of Air Quality Monitoring Committee, Dr. R.K. Pruthi, HPSPCB presented the background of National Green Tribunal Order Case vide OA No. 681 of 2018 titled News Item Published in NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15 and also briefed about the points on which action plan to be prepared. It is also informed that web page for accepting suggestions/complaints from the public regarding air pollution has been developed.

Dr. Mukesh Sharma, Professor, IIT Kanpur briefed about the air study conducted in the Delhi Region and also share the proposed action plans to be taken in the Delhi region for the control of air pollution. He also discussed the

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After the detailed discussion with respect to the action plan of 7 non-attainment cities following decisions were taken:

- IIT Kanpur will submit the acceptance letter along with action plan framing the time period for conducting the study in 7 non-attainment cities before 12-12-2018.
- Director Horticulture shall also be included as member of Air Quality Monitoring Committee notified vide notification no STE-E(3)-22/2018 dated 17-11-2018 in order to address the issues of open burning of orchards wastes.
- Different Departments will share their data with the IIT Kanpur for the preparation of action plan and further implementation thereof.
- The State Board will create a twitter account for the dissemination of Ambient Air data of the all the monitoring stations.

The meeting ended with vote of thanks by Member Secretary, HP State Pollution Control Board to Hon'ble Chairman and all members of Air Quality Monitoring Committee.

MD
R.D. Dhiman, IAS
Additional Chief Secretary (Env Sc. & Technology),
to the Govt. of Himachal Pradesh

Endst.No. HPSPCB (44)/Non-Attainment Cities (Consent Branch) - 24954-63 Dated: 7 ¹²/₁₈

Copy forwarded to the following for information and necessary action:

1. Pr. Chief Conservator of Forest, Department of Forest, HP, Shimla.
2. The Director, Industry, HP Shimla.
3. The Director, Transport, HP Shimla.
4. The Director, Environment, Science & Technology, HP Shimla.
5. The Member Secretary, H.P. State Pollution Control Board, Shimla.
6. The Director, Urban Development, HP Shimla.
7. The Director Agriculture HP Shimla
8. The Engineer-in-Chief, Public Works Department HP, Shimla.
9. The Director, IIT Kanpur.
10. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

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Dr. R.K. Pruthi
Dr. R.K Pruthi, IAS
Member Secretary

List of Participants of the 2nd meeting of the Air Quality Monitoring Committee held on 07.12.2018 at Committee Room, HP Secretariat, Shimla at 11.30 AM, under the Chairmanship of Additional Chief Secretary (Environment, Science and Technology) in compliance to the Hon'ble NGT order dated 08.10.2018 in matter of OA No. 681 of 2018 titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15".

Sr. No.	Name, Designation & Office
1	Sh. R. D. Dhiman, Addl. Chief Secretary (Env. S&T) and Chairman, Air Quality Monitoring Committee.
2	Sh. Rakesh Kanwar, Director, Rural Development
3	Dr. R. K. Pruthi, Member Secretary, HP State Pollution Control Board, Member, Air Quality Monitoring Committee
4	Sh. D.C. Rana, Director, Environment, Science & Technology, Member, Air Quality Monitoring Committee
5	Sh. Hemis Negi, Joint Commissioner, (Transport), Representative on behalf of Member Air Quality Monitoring Committee
6	Sh. Virender Sharma, Urban Development, Representative on behalf of Member Air Quality Monitoring Committee
7	Sh. Gaurav Sharma, Geologist, Industries, Representative on behalf of Member Air Quality Monitoring Committee
8	Sh. D.V. Sharma, Dy. Director, Agriculture, Representative on behalf of Member Air Quality Monitoring Committee
9	Dr. Hemant Gupta, CCF (M&E) O/o Pr. CCF (HOFF), Forest Department, Representative on behalf of co-opted Member Air Quality Monitoring Committee
10	Sh. Madan Kumar Minhas, SE, HPPWD, Representative on behalf of co-opted Member Air Quality Monitoring Committee
11	Dr. Rajender Thapa, Pr. Scientific Officer, H.P. Council for Science, Tech. & Env. Shimla,
12	Dr. Mukesh Sharma, Professor, IIT Kanpur, External Expert from IIT Kanpur
13	Dr. M.K. Sharma, Scientist D, NIH Roorkee
14	Sh. Dinesh Bhat, Arshiya Consultant, IIT Roorkee
15	Sh. Ajit Annachhate, Professor, IIT Mandi
16	Sh. Ajeet Kumar Ravi, Sr. Env. Engineer, HPSPCB, Head Office Shimla
17	Dr. Sharawan Kumar, Sr. Env. Engineer, HPSPCB, Regional Office Paonta Sahib
18	Dr. R.K. Nadda, Env. Engineer, HPSPCB, Regional Office Bilaspur
19	Sh. A.K. Sharda, Env. Engineer, HPSPCB, Regional Office Baddi
20	Sh. S.K. Dhiman, Env. Engineer, HPSPCB, Regional Office Una
21	Sh. S.K. Shandil, Env. Engineer, HPSPCB, Regional Office Shimla
22	Sh. Sandeep Kumar, Asstt. Law Officer, HPSPCB Head Office Shimla
23	Sh. Atul Parmar, Asstt. Env. Engineer, HPSPCB, Regional Office Parwanoo
24	Sh. Varun Gupta, Asstt. Env. Engineer, HPSPCB, Regional Office Dharamshala
25	Sh. Pradeep Moudgil, Asstt. Env. Engineer, HPSPCB, Kullu
26	Sh. Chandan Singli, Asstt. Env. Engineer, HPSPCB, Head Office Shimla
27	Sh. Praveen Sharma, Scientific Officer, HPSPCB, Head Office Shimla
28	Sh. K. S. Bragta, Clerk (Assistant in NGT Matter), HPSPCB, Head Office Shimla

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H.P. STATE POLLUTION CONTROL BOARD,

"HIM PARIVESH" PHASE-III, NEW SHIMLA-171 009 (H.P)

Phone: 0177 2673766 Fax: 0177 2673018

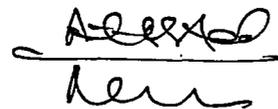
Minutes of third meeting of the Air Quality Monitoring Committee (AQMC) held on 22.12.2018 at Committee Room, HP Secretariat at 11.00 AM, under the Chairmanship of Additional Chief Secretary (Environment, Science and Technology) in compliance to the Hon'ble NGT order dated 08.10.2018 vide OA No. 681 of 2018 titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15".

Third meeting of the Air Quality Monitoring Committee (AQMC) constituted vide notification no STE-E(3)-22/2018 dated 17-11-2018 and 03-12-2018 was held on 22.12.2018 at Committee Room, HP Secretariat, Shimla at 11.00 AM, in compliance to the Hon'ble NGT order 08.10.2018 vide OA No. 681 of 2018 titled News Item Published in "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15". The list of officials attended the meeting is enclosed as Annexure-I.

At outset, Dr. R.K Pruthi, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB) welcomed the Hon'ble Chairman and other Members of the Committee. The MS, HPSPCB has also briefed about the purpose of the meeting.

After a brief introduction of members of Air Quality Monitoring Committee, Dr. R.K Pruthi, HPSPCB informed that in compliance of 2nd AQMC meeting, IIT Kanpur submitted the proposal for preparation of action plan of seven non-attainment cities of Himachal Pradesh. The time line mentioned in the proposal is four months. As per Hon'ble NGT Order the action plan of 7 non-attainment cities has to be submitted by the AQMC to the CPCB before 31-12-2018. The Member Secretary, HPSPCB also presented the draft action indicating the action points, implementation period and responsible agencies. It was decided that the State Board will take the assistance of IIT Kanpur for execution of the Action Plan in these 7 non-attainment cities.

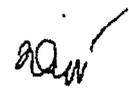
After the detailed discussion with respect to the action plan of 7 non-attainment cities the AQMC jointly agreed that the final action plan as prepared would be sent to Central Pollution Control Board for further review as per Hon'ble National Green Tribunal Orders.



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H.P. Sectt. Shimla - 2

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The meeting ended with vote of thanks by Member Secretary, HP State Pollution Control Board to Hon'ble Chairman and all members of Air Quality Monitoring Committee.

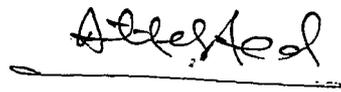


R.D. Dhiman, IAS
Additional Chief Secretary (Env Sc. & Technology)
to the Govt. of Himachal Pradesh

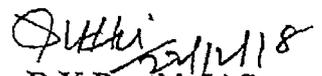
Endst. No. HPSPCB (44)/Non-Attainment Cities (Consent Branch) - 26038-48 Dated: 26-12-18

Copy forwarded to the following for information and necessary action:

1. The Additional Chief Secretary (Env. Science & Technology) to the Govt. of HP
2. The Pr. Chief Conservator of Forest, Department of Forest, Talland, Shimla, HP.
3. The Director, Industry, Bembloe, Shimla HP.
4. The Director, Transport, Transport Bhawan, Shimla HP.
5. The Director, Environment, Science & Technology, Near US Club, Shimla, HP.
6. The Member Secretary, H.P. State Pollution Control Board, New Shimla.
7. The Director, Urban Development, Palika Bhawan, Talland, Shimla.
8. The Director Agriculture Krishi Bhwan, Boileauganj, Shimla HP
9. The Director Horticulture, Navbahar, Shimla HP
10. The Engineer-in-Chief, Public Works Department Nigam Vihar, Chotta Shimla, Shimla.
11. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.




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H.P. Sectt. Shimla - 2.


Dr. R.K Pruthi, IAS
Member Secretary

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Annexure-I

List of Participants of the 3rd meeting of the Air Quality Monitoring Committee held on 22.12.2018 at Committee Room, HP Secretariat, Shimla at 11.00 AM, under the Chairmanship of Additional Chief Secretary (Environment, Science and Technology) in compliance to the Hon'ble NGT order dated 08.10.2018 in matter of OA No. 681 of 2018 titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15".

Sr. No.	Name , Designation & Office
1	Sh. R. D. Dhiman, Addl. Chief Secretary (Env. S&T) and Chairman, Air Quality Monitoring Committee.
2	Dr. R. K. Pruthi, Member Secretary, HP State Pollution Control Board, Member, Air Quality Monitoring Committee
3	Sh. D.C. Rana, Director, Environment, Science & Technology, Member, Air Quality Monitoring Committee
4	Sh. Hemis Negi, Joint Commissioner, (Transport), Representative on behalf of Member Air Quality Monitoring Committee
5	Sh. Virender Sharma, Urban Development, Representative on behalf of Member Air Quality Monitoring Committee
	Sh. D.V. Sharma, Dy. Director, Agriculture, Representative on behalf of Member Air Quality Monitoring Committee
6	Anil Thakur, Dy. Director (Inds.) HP, Shimla , Representative on behalf of Member Air Quality Monitoring Committee
7	Dr. Hemant Gupta, CCF (M&E) O/o Pr. CCF (HOFF), Forest Department, Representative on behalf of co-opted Member Air Quality Monitoring Committee
8	Sh. Madan Kumar Minhas, SE, HPPWD, Representative on behalf of co-opted Member Air Quality Monitoring Committee
9	Sh. Kunal Satyarthi, Member Secretary, HIMCOSTE, HP Shimla
10	G. S. Negi, Joint Director, Department of Rural Development
11	Er. V.K. Dhatwalia, SE (P&I)-I& PH Department. HP, Shimla.
12	Er. Sandeep, EE (P&I)-I& PH Department HP, Shimla.
13	Sh. Karam Chand Azad, Joint Director, Department of Horticulture HP, Shimla.
14	Sh. Ajeet Kumar Ravi, Sr. Env. Engineer, HPSPCB, Head Office Shimla
15	Sh. Chandan Singh, Asstt. Env. Engineer, HPSPCB, Head Office Shimla
16	Sh. Praveen Sharma, Scientific Officer, HPSPCB, Head Office Shimla
17	Sh. K. S. Bragta, Clerk (Assistant in NGT Matter), HPSPCB, Head Office Shimla

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Section Officer (Env. S&T)
 H.P. Sectl Shimla - 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 681 of 2018

IN THE MATTER OF:

News Item Published In 'The Times of India' Authored by Shri. Vishwa Mohan
Titled
"NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around
August 15"

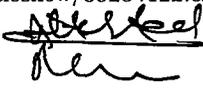
CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Dated: 08th October, 2018.

ORDER

1. Proceedings in this matter have been initiated on the basis of a newspaper item dated 03.08.2018 in the Times of India under the heading "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"¹. According to the news item, the National Clean Air Programme (NCAP) proposes to reduce pollution in 102 cities where standards of air pollution are in excess in the next 10 years- 35% in next 3 years, 50% in next 5 years and 70-80% in next 10 years.
2. The question that arises for consideration is whether the timeline of 10 years for bringing down pollution levels is in accordance with the mandate of law requiring pollution free environment especially when there is imminent threat to human health as a result of such pollution. According to a survey, 15,000 persons died prematurely in Delhi in the year 2016. Delhi was ranked as third in the list of cities reporting most deaths due to air pollution. Premature deaths in

¹ <https://timesofindia.indiatimes.com/india/ncap-with-multiple-timelines-to-clean-air-in-102-cities-to-be-released-around-august-15/articleshow/65254122.cms>


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H.P. Sectl. Shimla - 2

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Mumbai, Kolkata, Bangalore and Chennai are reported to be between 5,000-10,000 in 2016.²

3. 102 cities have been identified as 'Non-attainment cities'. Non-attainment city is the one which does not meet the National Ambient Air Quality Standards (NAAQS). The said standards are prescribed under Section 16 (2) (h) of Air (Prevention and Control of Pollution) Act, 1981, (Air Act, 1981) vide Notification dated 18.11.2009 by the Central Pollution Control Board (CPCB).

4. Serious concerns have been expressed in the last four decades about the need to restore the standards of the air quality, in view of the adverse effect of air pollution on public health. Section 20 of the Air Act, 1981 provides for directions for ensuring standards for emission from automobiles by the State Pollution Control Boards. Section 21 of the Air Act, 1981 requires Consent to Establish (CTE) or operate an industrial plant in air pollution control areas. Conditions for such grant include installation of equipments for control of air pollution, use of specified chimneys and such other conditions as may be necessary. Section 22 provides for control of industrial pollution. State Boards can also seek injunction against air pollution from any source under Section 21-A. Section 31-A empowers a Pollution Board to give directions to close an industrial activity on the ground of pollution. It is, however, well known that the statutory mechanism under the Air Act, 1981 has not been successful in controlling air pollution. The result is that air pollution has been subject matter of consideration by the Hon'ble Supreme Court and other Courts as well as this Tribunal.

²<https://www.ndtv.com/delhi-news/delhis-air-pollution-has-caused-of-death-of-15-000-people-study-1883022>.

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 H.P. Sectt. Shimla - 2

5. Directions have been issued by the Hon'ble Supreme Court for control of vehicular pollution³, industrial and construction sector pollution⁴, power sector pollution⁵ and agricultural sector pollution⁶. This Tribunal also dealt with some of such issues.⁷ CPCB has also issued directions under Section 18(1)(b) of the Air Act, 1981 vide letter dated 29.12.2015 regarding prevention, control or abatement of air pollution and improvement of ambient air quality⁸.
6. A Comprehensive Action Plan (CAP) for air pollution control for NCR was prepared in pursuance of order of the Hon'ble Supreme Court dated 06.2.2017 by the Environment Pollution (Prevention and Control) Authority (EPCA) in consultation with the CPCB and DPCC on 05.04.2017.⁹ The said plan also provides for enforcement of Graded Response Action Plan (GRAP) notified by the MoEF&CC on 12.01.2017¹⁰. The GRAP envisages specific steps for different levels of air quality such as improvement in emission and fuel quality and other measures for vehicles, strategies to reduce vehicle numbers, non-motorised transport network, parking policy, traffic management, closure of polluting power plants and industries including brick kilns,

³ M.C. Mehta v. Union of India (1985)2 SCC 431, M.C. Mehta v. Union of India (2001) 3 SCC 756, M.C. Mehta v. Union of India (1998) 6 SCC 63, M.C. Mehta v. Union of India (2002) 3 SCC 356, M.C. Mehta v. Union of India (1998) 6 SCC 60

⁴ M.C. Mehta v. Union of India (1997) 2 SCC 353, M.C. Mehta v. Union of India and Shriram Foods and Fertilizer Industries and Anr. (1986) 2 SCC 235, Rural Litigation and Entitlement Kendra, Dehradun v. State of U.P. (1985) 2 SCC 431, Mohd. Haroon Ansari v. District Collector (1998) 6 SCC 60, Union of India v. Union Carbide Co. (1989) 1 SCC 674, M.C. Mehta v. Union of India (1992) 4 SCC 256, Sterlite Industries (India) Ltd. etc. v. Union of India & Ors. (2013) 4 SCC 575, M.C. Mehta v. Union of India (2004) 6 SCC 588, M.C. Mehta v. Kamal Nath (2000)6 SCC 213

⁵ Consumer Education and Research Centre v. Union of India (1995)3 SCC 42, Dahanu Taluka Environment Protection group and Ors. v. Bombay Suburban Electricity Supply Company Ltd. and Ors (1991) 2 SCC 539

⁶ Arjun Gopal and Ors v. Union of India and Ors (2017) 16 SCC 280, Dr. B.L Wadhwa v. Union of India and Ors (1996) 2 SCC 594

⁷ Vardhman Kaushik v. Union of India and Ors. O.A no. 21 of 2014, Vikrant Kumar Tongad v. Environment Pollution (Prevention and Control) Authority and Ors, O.A No. 118 of 2013, Satish Kumar v. Union of India and Ors, O.A. No. 56 (The) OF 2013, Smt. Ganga Lalwani V. Union of India and Ors. O.A No. 451 of 2018

⁸ p. 38, <http://envfor.nic.in/sites/default/files/NCAP%20with%20annex-ilovepdf-compressed.pdf>

⁹ Report No.71, EPCA-R/2-17/L-21, Comprehensive Action Plan for air pollution control with the objective to meet ambient air quality standards in the National Capital Territory of Delhi and National Capital Region, including states of Haryana, Rajasthan and Uttar Pradesh.

¹⁰ S.O.118(E), Notification, Ministry of Environment, Forest and Climate Change

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control of generator sets, open burning, open eateries, road dust, construction dust, etc.

7. The GRAP categorises levels of pollution as severe plus, severe, very poor, moderate to poor. The action to be taken in such situations includes stopping entry of trucks, stopping construction activities, odd and even scheme of private vehicles, shutting of schools, closing of brick kilns, stone crushers, hot mix plants, power plants, intensifying public transport services, mechanised cleaning of road, and sprinkling of water, stopping the use of diesel generator sets, enhancing parking fees, etc. Implementation of prescribed norms in the light of legal provisions and court directions remains a challenge. The consequence is that India is being ranked high in terms of level of pollution compared to many other countries with enormous adverse impact on public health. Most victims are children, senior citizens and the poor.¹¹

8. A chamber meeting was held in this Tribunal on 05.09.2018 to review the situation. The same was attended by all the Members of the Tribunal, representatives of CPCB, Ministry of Road Transport and Highways (MoRTH), Ministry of Petroleum and Natural Gas, Ministry of Environment, Forest and Climate Change (MoEF&CC), Ministry of Agriculture, Cooperation and Farmers Welfare, Ministry of Heavy Industries, States of Haryana, Punjab, Uttar Pradesh and Rajasthan, NCT of Delhi, IIT Delhi, IIT Kanpur and NEERI. In the said meeting, presentation was given by CPCB to the effect that 102 cities have been declared as "non-attainment" cities based on study of data from 2011-2015 and directions were issued by the CPCB to concerned States to

¹¹ <https://www.thehindu.com/sci-tech/energy-and-environment/india-ranks-177-out-of-180-in-environmental-performance-index/article22513016.ece>
<https://www.ndtv.com/delhi-news/delhis-air-pollution-has-caused-of-death-of-15-000-people-study-1883022>

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 Section Officer (Env. S&T)
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frame city specific action plans. 73 such plans were received. 36 were finalized. 37 are pending. 29 are yet to be submitted.

9. Under the National Ambient Air Quality Monitoring Programme (NAAQM) of the CPCB, renamed as National Air Quality Monitoring Programme (NAMP), air quality data is compiled with reference to notified air standards. Four air pollutants viz. Sulphur Dioxide (SO₂), Oxides of Nitrogen as NO₂, Suspended Particulate Matter (PM₁₀) and fine Particulate Matter (PM_{2.5}) have been identified for regular monitoring at all the locations.¹² In addition to this, there are hundred and one (101) real-time Continuous Ambient Air Quality Monitoring stations (CAAQMS) in 57 cities monitoring 08 pollutants viz. PM₁₀, PM_{2.5}, SO₂, NO_x, Ammonia (NH₃), Carbon Monoxide (CO), Ozone (O₃) and Benzene. PM₁₀ are inhalable coarse particles, which are particles with a diameter between PM_{2.5} and 10 micrometers (µm) and PM_{2.5} are fine particles with a diameter of 2.5 µm or less. Particulates are the deadliest form of air pollutant due to their ability to penetrate deep into the lungs and blood streams unfiltered. The smaller PM_{2.5} are particularly deadly as they can penetrate deeper into the lungs.
10. As already noted, there are 102 non-attainment cities where the air quality is worse than National Ambient Air Quality Standards consecutively in the last five years. The number of cities has increased from 94 identified earlier under the National Air Quality Monitoring Programme (2011-15). The highest number of cities are in Maharashtra (17) followed by Uttar Pradesh (15), Punjab (9), Himachal Pradesh (7), Odisha and Madhya Pradesh (6 each), Assam, Andhra Pradesh and Rajasthan (5 each), Karnataka (4), Bihar, Chhattisgarh and Telangana (3 each), Gujarat, Jammu and Kashmir, Nagaland and Uttarakhand (2 each) and Jharkhand, Delhi, Chandigarh, Meghalaya, Tamil Nadu and West Bengal (1 each).

¹² <http://envfor.nic.in/sites/default/files/NCAP%20with%20annex-ilovepdf-compressed.pdf>

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11. The list of 102 cities identified by CPCB with status of parameters exceeded and major sources of pollution are as follows:

State Sl. No	State	Cities Sl. No	Cities	Status	Major Sources of Pollution
1	Andhra Pradesh	1	Guntur	PM10	i. Vehicular Emissions. ii. Road Dust/Re-suspension of dust and other fugitive emission. iii. Air Pollution from Bio-Mass Burning iv. Industrial Air Pollution. v. Air Pollution from Construction and Demolition Activities. vi. DG sets vii. LPG instead of coal in restaurants/dhābas/ road side eateries.
		2	Kurnool	PM10	
		3	Nellore	PM10	
		4	Vijaywada	PM10	
		5	Vishakhapatnam	PM10	
		6	Guwahati	PM10	
		7	Nagaon	PM10	
2	Assam	8	Nalbari	PM10	
		9	Sibsagar	PM10	
		10	Silchar	PM10	
3	Bihar	11	Gaya	N.A	
		12	Patna	N.A	
		13	Muzzafarpur	N.A	
3	Chandigarh	14	Chandigarh	PM10	
4	Chhattisgarh	15	Bhillai	PM10	
		16	Korba	PM10	
		17	Raipur	N.A	
5	Delhi	18	Delhi	PM10, NO2	
6	Gujarat	19	Surat	PM10	
		20	Amedabad	N.A	
		21	Baddi	PM10	
		22	Damtal	PM10	
		23	Kala Amb	PM10	
7	Himachal Pradesh	24	Nalagarh	PM10	
		25	Paonta-Sahib	PM10	
		26	Parwanoo	PM10	
		27	Sunder Nagar	PM10	
8	Jammu & Kashmir	28	Jammu	PM10	
		29	Srinagar	N.A	
9	Jharkhand	30	Dhanbad	PM10	
10	Karnataka	31	Bangalore	PM10	
		32	Devanagere	PM10	
		33	Gulburga	PM10	
		34	Hubli-Dharwad	PM10	
		35	Bhopal	PM10	
		36	Dewas	PM10	

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State Sl. No	State	Cities Sl. No	Cities	Status	Major Sources of Pollution
11	Madhya Pradesh	37	Indore	PM10	i. Vehicular Emissions. ii. Road Dust/Re-suspension of dust and other fugitive emission. iii. Air Pollution from Bio-Mass Burning iv. Industrial Air Pollution. v. Air Pollution from Construction and Demolition Activities. vi. DG sets. vii. LPG instead of coal in restaurants/ dhabas/ road side eateries.
		38	Sagar	PM10	
		39	Ujjain	PM10	
		40	Gwalior	N.A	
		41	Akola	PM10	
		42	Amravati	PM10	
		43	Aurangabad	PM10	
		44	Badlapur	PM10, NO2	
		45	Chandrapur	PM10	
		46	Jalgaon	PM10	
12	Maharashtra	48	Kolhapur	PM10	
		49	Latur	PM10	
		50	Mumbai	PM10	
		51	Nagpur	PM10	
		52	Nashik	PM10	
		53	Navi Mumbai	PM10	
		54	Pune	PM10, NO2	
		55	Sangli	PM10	
		56	Solapur	PM10	
57	Ulhasnagar	PM10, NO2			
13	Meghalaya	58	Byrnihat	PM10	
14	Nagaland	59	Dimapur	PM10	
		60	Kohima	PM10	
15	Orissa	61	Angul	PM10	
		62	Balasore	PM10	
		63	Bhubneshwar	PM10	
		64	Cuttack	PM10	
		65	Rourkela	PM10	
		66	Talcher	PM10	
		67	Amritsar	N.A	
		68	DeraBassi	PM10	
		69	Gobindgarh	PM10	
		70	Jalandhar	PM10	

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State Sl. No	State	Cities Sl. No	Cities	Status	Major Sources of Pollution
16	Punjab	71	Khanna	PM10	i. Vehicular Emissions. ii. Road Dust/Re-suspension of dust and other fugitive emission. iii. Air Pollution from Bio-Mass Burning iv. Industrial Air Pollution. v. Air Pollution from Construction and Demolition Activities. vi. DG sets. vii. LPG instead of coal in restaurants/dhabas/ road side eateries.
		72	Ludhiana	PM10	
		73	NayaNangal	PM10	
		74	Pathankot/Dera Baba	PM10	
		75	Patiala	PM10	
		76	Alwar	PM10	
		77	Jaipur	PM10	
17	Rajasthan	78	Jodhpur	PM10	
		79	Kota	PM10	
		80	Udaipur	PM10	
18	Tamil Nadu	81	Tuticorin	PM10	
19	Telangana	82	Hydrabad	PM10	
		83	Nalgonda	PM10	
		84	Patencheru	PM10	
		85	Agra	PM10	
		86	Allahabad	PM10	
		87	Anpara	PM10	
		88	Bareilly	PM10	
		89	Firozabad	PM10	
		90	Gajraula	PM10	
		20	Uttar Pradesh	91	Ghaziabad
92	Jhansi			PM10	
93	Kanpur			PM10	
94	Khurja			PM10	
95	Lucknow			PM10	
96	Muradabad			PM10	
97	Noida			PM10	
98	Raebareli			PM10	
99	Varanasi			PM10	
21	Uttarakhand			100	Kashipur
		101	Rishikesh	PM10	
22	West Bengal	102	Kolkata	PM10, NO2	

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12. The above chart shows that major violation of standard is of "PM₁₀" and identified sources are vehicular, industrial, biomass burning, road dust, construction and demolition, DG sets and road side eateries. The action plan proposed by the CPCB¹³ with the timeline is as follows:

Action Plan:				
	Action	Implementati on period (Short/ Mid /Long-term)	Time target for Implement ation	Responsible agency (ies)
Source group	1. Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Mid	Dec. 18	Transport Department
Vehicles	2. Introduction of cleaner fuels (CNG/LPG) for vehicles.	Mid	June, 18	Transport Department & Oil companies
	3. Regular checking of vehicular emission and issue of Pollution under Control Certificate (PUC).	Short	March, 18	Transport Department & Traffic Police
	4. Good traffic management including re-direction of traffic movement to avoid.	Mid	July, 18	Traffic Police
	5. Ban on registration of Diesel driven auto-rickshaw /Tempo.	Short	April, 18	Transport Department
	6. Promotion and operationalization of E-rickshaw.	Mid	June, 18	Transport Department
	7. Development of Multi-layer parking.	Long	Dec, 18,	MC, UD&HD & District Adm
	8. Retrofitting of particulate filters in diesel driven vehicle.	Mid	Dec. 18	Transport Department
	9. Checking of fuel adulteration	Short	April, 18	District Adm & Oil Company
	10. Monitoring on vehicle fitness.	Short	April, 18	Transport Department & Traffic Police
	11. Periodic calibration test of vehicular emission monitoring instrument	Short	April, 18	SPCB & Transport Department
	Road Dust	1. Regular cleaning of road dust.	Short	April, 18

¹³presented by CPCB in chamber meeting at NGT on 05.09.2018

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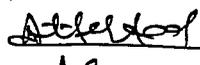
	2. Water spraying on road through tankers	Mid	April, 18	MC
	3. Construction of pucca pavement along the roads.	Long	Dec. 18	MC and Road Construction Department
	4. Tree plantation along the roads.	Long	Aug. 19	Department of Environment and Forest
	5. Development of green belt in open areas, gardens, parks/ community places, schools & housing societies.	Long	Aug. 19	Department of Environment and Forest
	6. Introduction of water fountains at major traffic intersection/ Golambar/circle.	Long	Aug. 19	MC
Constructi on activities	1. Covering of construction site.	Short	April, 18	Building Construction Department and MC.
	2. Transportation of construction materials like sand, soil, stone chips etc. in covered system.	Short	April, 18	Transport Department District Adm. & Traffic Police.
	3. Restriction on storage of construction materials along the road.	Short	April, 18	MC
Biomass and garbage burning	1. Restriction on open burning of municipal solid waste, Biomass, plastic horticulture waste etc.	Short	March, 18	MC
	2. Immediate lifting of solid wastes generated from desilting and cleaning of municipal drains for its disposal.	Short	April, 18	MC
	3. Transportation of municipal solid wastes, construction materials and debris in covered system.	Short	April, 18	MC
	4. Ensuring promotion & use of cleaner fuel for commercial purposes like local Dhaba/eateries	Long	Dec. 19	District Adm. & Oil Company
Industries	1. Ensuring installation and operation of air pollution control devices in industries	short	April, 18	SPCB
	2. Ensuring emission standards in industries	short	April, 18	SPCB

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	3. Adoption of cleaner technology in brick kilns at five blocks of City Name Viz. city Name Sadar, Danapur, Phulwarisharif, Maner and Fatuha by 31.08.2018	Mid	Aug. 18	SPCB
	4. Shifting of polluting industries,	Long	Dec. 19	SPCB & Industry Department
	5. ban on polluting industries	Short	April, 18	SPCB & Industry Department
Strengthening of AAQ monitoring	1. Installation of four CAAQMS at City Name A. Two CAAQMS stations under CSR funds of CPSU through Central Pollution Control Board at Eco-Park and IGIMS, City Name premise. b. Two CAAQM stations under State Govt. financial assistance.	Mid	Aug. 18	SPCB
	2. Source appointment study	Mid	Dec. 18	SPCB
Public Awareness	1. Issue of advisory to public for prevention and control of air pollution	Short	April, 18	SPCB & SDMA
	2. Involvement of school and other academic institution in awareness program	Mid	Aug. 18	SPCB
Others	1. Compliance of guidelines on D.G. sets and action against violation	Short	April, 18	SPCB & MC
	2. Help line to oversee non compliances on aforesaid issues.	Short	April, 18	SPCB & MC

13. The data of non-attainment cities is a matter of concern. Though, the MoEF&CC has announced NCAP, as noted earlier, the timeline for bringing down the pollution by 70-80% in next 10 years does not meet the mandate of law. The time line has to be revised. As per some studies, India ranks 177 out of 180 countries in Environmental Performance Index.¹⁴

¹⁴ <https://www.thehindu.com/sci-tech/energy-and-environment/india-ranks-177-out-of-180-in-environmental-performance-index/article22513016.ece>


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14. We are thus of the view that emergent measures are required to check sources of air pollution. Once the standards have been laid down in the statutory provisions of the Air Act, 1981, all the authorities as well as citizens are statutorily bound to follow the said standards.
15. Accordingly, we consider it appropriate to take cognizance of the alarming situation and issue directions as follows:
- i. All the States and Union Territories with non-attainment cities must prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans.
 - ii. The Action Plans may be prepared by six-member committee comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The Committee may be called Air Quality Monitoring Committee (AQMC). The AQMC will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. This may be further supervised by the Chief Secretaries concerned or their counterparts in Union Territories by ensuring intra-sectoral co-ordination.
 - iii. The Action Plans may take into account the GRAP, the CAP and the action plan prepared by CPCB as well as all other relevant factors. The Action Plans may be forwarded to the CPCB by 31.12.2018. The same may be placed before the Committee as directed in direction no. vi. The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc. The action plan

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- shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.
- iv. The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.
- v. The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas. Depending upon assessed carrying capacity and source apportionment, the authorities may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.
- vi. The Committee comprising of (a) Shri. Prashant Gargava, Member Secretary, CPCB, (b) Dr. Mukesh Khare, Professor, IIT Delhi, and (c) Dr. Mukesh Sharma, Professor, IIT Kanpur shall examine the Action Plans and on the recommendations of the said Committee, the Chairman, CPCB shall approve the same by 31.01.2019.
- vii. The Chief Secretaries of the State and Administrators/ Advisors to Administrators of the Union Territories will be personally accountable for failure to formulate Action Plans, as directed.
- viii. The CPCB, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public

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complaints on air pollution along with a supervisory mechanism for its disposal in a time bound manner. Any visible air pollution can be reported at such portal by email/SMS.

- ix. The CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all twelve (12) notified parameters as per Notification No B-29016/20/90/PCI-L dated 18th November, 2009 of CPCB. The continuous Ambient Air Quality Monitoring Stations (AAQMS) should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite action plan with timelines for its execution which shall not be more than three months. It is expected that all such AAQMS shall be connected to central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals atleast on weekly basis and ambient air quality on continuous basis on e-portal. MoEF&CC will provide requisite funds for the purpose. MoEF&CC in consultation with Ministry of Housing and Urban Affairs; MoRTH, Ministry of Petroleum and Natural Gas, Ministry of Agriculture, Cooperation and Farmers Welfare or any other Ministry to lay down such guidelines as may be considered necessary for improvement of air quality in the country.
16. A copy of this be sent by e-mail to all the concerned i.e. Ministries of Environment, Forest & Climate Change, Housing and Urban Affairs, Road Transport and Highway, Agriculture, Petroleum and the Chief Secretaries of all the States and Union Territories for compliance.

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17. We understand that some of the Zonal Benches of the National Green Tribunal have also passed directions on the subject of Ambient Air Quality and the States in those Zones are in the process of implementation of such directions. Specific reference may be made in this regard to judgement dated 11.08.2016 in O.A No. 33/2018/EZ in the matter of *Subhas Datta v. State of West Bengal & Ors.* We make it clear that this order shall not be considered as an impediment to those actions but as an addition or supplement thereto for achieving the object of this order at the macro level and of the said order at the micro level in the concerned cities.
18. Needless to say, that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.
19. The CPCB may compile the data and furnish the same to this Tribunal by email at filing.ngt@gmail.com on or before 15.2.2019.
20. Put up for consideration in the last week of February, 2019.

....., CP
(Adarsh Kumar Goel)

....., JM
(Dr. Jawad Rahim)

....., JM
(S.P. Wangdi)

....., EM
(Dr. Nagin Nanda)

New Delhi
October, 08, 2018

Adarsh Kumar Goel
Nagin Nanda
Section Officer (Env. S&T)
H.P. Sectl Shimla - 2

	<p>H.P. STATE POLLUTION CONTROL BOARD</p> <p>"Him Parivesh" Phase-III, New Shimla-171009 (H.P)</p> <p>Phone: 0177 2673766, 2673174 email: mshppcb@gmail.com</p>	
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No. HPSPCB/NGT/681 of 2018/National Clean Air Programme/2024/Vol

XII/ 5346 Dated:- 9. 8. 2024

To

The Member Secretary,
HPSPCB

Subject: O.A. No. 687 of 2023 titled 'Air Quality Index in various Cities' pending before the Hon'ble NGT, New Delhi -Reg.

Sir

Reference to your UO Note No. PCB/ (DL 364) OA No. 687/ 2023 1677-78 dated 20.05.2024 on the subject cited above. In this regard please find enclosed the information pertaining to Waste Management Division-I for further necessary action in the subject matter.

Thanking you.

Yours faithfully

Incl.:- As Above


 Er. Chandan Kr. Singh | 8/2024
 Environmental Engineer
 HPSPCB

Advised

[Signature]

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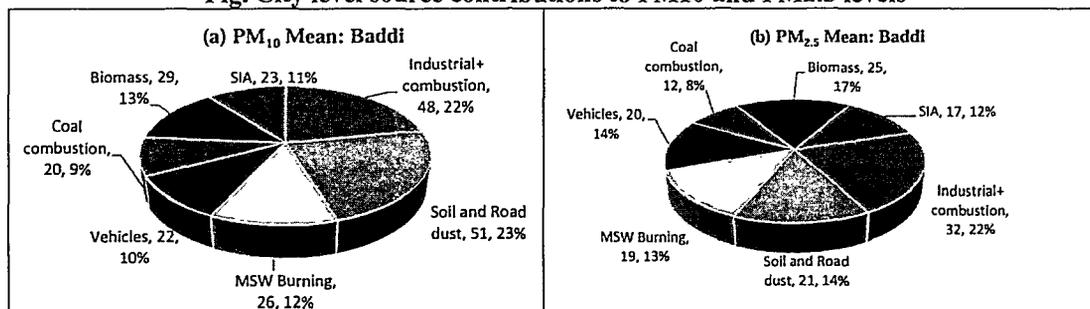
Status Note in view of Hon'ble NGT order in O.A. No. 687 of 2023 titled 'Air Quality Index in various Cities' pending before the Hon'ble NGT, New Delhi

The work of carrying out Source Apportionment Study was awarded to IIT Kanpur on dated 4.06.2019 for Non-attainment Town Baddi. IIT Kanpur submitted and presented their final report to State on dated 20.07.2023.

As per the Source Apportionment study of Non-Attainment Town Baddi, based on the PMF (Positive Matrix Factorization; USEPA's PMF5.0) modeling results and their critical analyses, the following inferences and insights are drawn to establish quantified source-receptor impacts and to pave the path for the preparation of an action plan. The important inferences are:

- The relative sources contributions of PM10 and PM2.5 in ambient air quality are generally the same. The sources (% contribution given in parenthesis for PM10 - PM2.5 to the ambient air levels) include secondary inorganic aerosol (SIA) (13 - 14%), industrial and combustion (21 - 22%), soil and road dust (24 - 17%), MSW burning (8 - 8%), vehicles (12 - 15%), and biomass burning (14 - 17%).
- The most consistent sources of PM10 and PM2.5 are vehicles, soil and road dust and industrial emissions. On average, the other sources may contribute more (or less), but their contributions vary from day to day. The most variable source was MSW burning, followed by SIA. Biomass burning was consistent in PM2.5, but it was not true for PM10.
- Soil and road dust contribute 24% in PM10 and 17% in PM2.5, showing high variability in the city, which infers that the road condition in the city is not up to the mark. It indicates that most parts of roads and kerb-sides were poorly maintained.

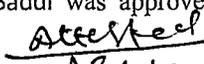
Fig. City level source contributions to PM10 and PM2.5 levels



Air Quality Monitoring Committee (AQMC) was notified on 17.11.2018 by Government of HP comprising of Director, Environment, Director, Transport, Director, Industries, Director, Urban Development, Director, Agriculture and Member Secretary, State Pollution Control Board and this committee was to function under overall supervision and coordination of Principal Secretary, Environment and further supervised by Chief Secretary.

City Level Implementation Committee for all towns were notified with Deputy Commissioner/ District Magistrate, as Chairman.

The AQMC conducted three meetings and the Action Plans for all above towns were prepared and submitted to the CPCB by the State Government on 31.12.2018. The action plan for control of air pollution in Non-Attainment Town Baddi was approved by the CPCB on 12.2.2019 and further submitted to the Hon'ble NGT.


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Further, Since FY 2021-22 Non-Attainment Town Baddi has received NCAP funds upto 3.12 crore out of which about 2.6 crore has been utilized thus overall utilization of funds as about 82% (detailed status of utilization of funds is enclosed as **Annexure-A**). Out of the total funds received about 48% is being utilized for the construction of pucca roads Providing and laying of Interlocking paver, repair and maintenance of roads etc. in order to address the soil and road dust emission as highlighted in Source Apportionment Study.

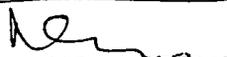
Due to the continuous efforts, implementation of action plans and utilization of NCAP funds, the air quality of Baddi has increased significantly

Progressive Reduction of PM10 taking 2017-18 as base year

Sr. No.	Year	Annual data of PM ₁₀ µg/m ³	Remarks
1	2017-18	168.26	
2	2018-19	166.1	
3	2019-20	133.6	
4	2020-21	121.7	
5	2021-22	129	
6	2022-23	142	
7	2023-24	88.47	47.42 % decrease from FY 2017-18

Annual data of PM10 µg/m³



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Funds Received in FY 2020-21

Funds Received to Baddi and Nalagarh: 3 Crore

Funds allocated to Baddi: ₹ 1,88,47,714.28 /-

Utilization status: -

Department	Action Plan	Approved Fund Allocation	Total Funds utilized
HPSPCB	Source apportionment study of Baddi	₹ 31,77,478.28.00 /-	₹ 31,52,285.71 /-
	Installation of CAAQMS	₹ 96,70,236.00 /-	₹ 96,70,236.00 /-
MC Baddi	Making Pucca Berms on roads of MC Baddi Area	₹ 20,00,000.00 /-	₹ 20,00,000.00 /-
BBNDA	C/o Pucca Berms/ Shoulders on road from Allembic Chowk to Hill Top industrial Area GP Bhatolikalan, Tehsil Baddi, District Solan HP	₹ 40,00,000.00 /-	₹ 40,00,000.00 /-
Total		₹ 1,88,47,715.28 /-	₹ 1,88,22,521.71 /-

Funds Received in FY 2021-22

Funds Received: ₹ 20,28,860.00 /-

Utilization status: -

Department	Action Plan	Approved Fund Allocation	Funds utilized
Industry Deptt.	Providing and laying of Interlocking paver on berms in Industrial Area Baddi	₹ 20,28,860 /-	₹ 20,28,860 /-
Total		₹ 20,28,860 /-	₹ 20,28,860 /-

Funds Received in FY 2022-23

Funds Received: ₹ 52,00,000.00 /-

Utilization status: -

Department	Action plan	Approved Fund Allocation	Funds utilized in FY 23-24
MC, Baddi	A/r abd M/o road from Gate Housing Board, Phase 1 and 2 Chowk Road towards Chakkan Road	₹ 34,06,023 /-	₹ 30,00,000.00 /-
	A/r and M/o Road from Sai Mandi towards Shiv Mandi, Baddi		
	A/r and M/o road from Water Tank towards CHC adjoining road, Ward No. 1-2, Baddi		
	Beautification of road by P/I 80mm ISI Mark tiles near Khera Mandi main Road, Watd No. 5 Baddi		

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	Beautification of road by P/L 80 mm ISI Mark tiles from Labor Chowk toward Chakkan Road, Baddi		
HIMUDA	Providing CC Pavers near HIMUDA shopping comoplex Phase 1 and 2 Baddi	₹ 17,93,977 /-	₹ 16,00,000.00 /-
	Total	₹ 52,00,000.00 /-	₹ 46,00,000.00 /-

Funds Proposed in FY 2023-24

Funds sanctioned: - 50 lakhs

Funds received: 45 lakhs

Department	Action Plan	Fund Allocation	Funds utilized
MC, Baddi	Repair of road with path extension from Gandhi Chowk toward Tehsil Office Baddi	₹ 23,62,255.00	Under Process
HPPWD, Baddi	a. Providing, laying, spreading and compacting stone water bound aggregates of specific sizes to macadam specification including spreading in uniform thickness, hand packing, rolling with Smooth wheel roller 80-100 km in stages to proper grade and camber, applying and brooming, stone screening/binding materials to fill-up the interstices of coarse aggregate, watering and compacting to the required density grading 2 as per Technical Specification Clause 405.	₹26,37,745/-	Under Process
	b. Providing and Laying of interlocking concrete block pavement having thickness 80 MM as per drawing and drawing and technical specification clause 1504.		Under Process
	c. Earthwork in excavation for structure as per drawing and technical specifications Clause 305.1 including setting out, construction of shoring and bracing, removal of stumps and other deleterious of material sides and bottom disposal and up to backfilling a lead of 50 in trenches mtr, dressing with excavated suitable material. Ordinary soil up to 3 mtr depth including carriage of all labor, equipments and materials to various locations through and all incidental all modes charges of transportation in all leads, lifts and all incidental charges		Under Process
	d. Providing and laying cement concrete 1:6:12 curing complete including the		Under Process

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	cost of form work plain/reinforced concrete in retaining walls, breast walls as per drawing and HP.PWD Technical Specification. including carriage of all labor, equipments and materials to various locations through all modes of transportation in all leads, lifts and all incidental charges		
	e. Providing concrete for plain/reinforced concrete in open foundations complete as per drawing and technical specification Clause 802,803, 1202& 103 including carriage of all labor, equipments and materials to various locations through all modes of transportation in all leads, lifts and all incidental charges. P.C.C. Grade M20(1:2:4)		Under Process
		₹ 50,00,000.00	

Attested

[Signature]
 Section Officer (Env. S&T)
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